STATUTORY RESOLUTION APPROV-PROCLAMATION ISSUED BY THE PRESIDENT ON 30TH JANUARY, 1988 IN RELATION TO STATE OF TAMIL NADU-Contd.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHR) P. CHIDAMBARAM): Madam, I rise to move:

"That this House approves the Proclamation issued by the President on 30th January, 1988 under Article 356 of the Constitution in relation to the State of Tamil Nadu."

The Tamil Nadu Legislative Assembly was scheduled to meet on 28th January. 1988 to vote on the confidence motion to be moved on behalf of the Chief Min'ster Smt Janaki Ramachandran, The Governor of Tamil Nadu has reported that when the Assembly met at 10,00 hrs., the Speaker announced that he had received a telephonic message from five Congress (I) members informing him about their resignations from the House and the Congress(I) Party, When the members belonging to Congress(I) Party objected to this announcement, the Speaker adjourned the House to 12.00 hrs.

The Governor has further reported that when the House met at 12,00 hrs., the Speaker announced the decision to disqualify six former Ministers on the basis of a complaint made by Thiru Tamilmani and adjourned the House to 3.00 P.M. According to the Governor, it was improper on the part of the Speaker to have adjourned the House twice instead of taking up the vote of confidence.

After the House was adjourned by the Speaker, rival group comprising Congress (I) A.I.A.D.M.K (Jayalalitha faction), C.P.I. and C.P.M, etc; are reported to have held a parallel session and elected Congress(I) Party member Thiru S. Sivaraman as Speaker after dismissing the present Speaker Thiru P H Pandian from his post. They also passed the following two resolutions:-

(i) Expression of no confidence in Smt Janaki Ramachandran's Government.

(i) Adjournmen, of the House sine die.

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The Governor felt that this was unwarranted and led to a saluation where future business of the Legislature could not be conducted peacefully.

When the Assembly met at 3.00 P.M. complete pandemonium prevailed in the House. Chairs, wrenched out mikes, paper weights, chappals flew across the House and the members engaged in fisicust lead v2 to injuries to some of them. The Governor has stated that the pandemonium which prevailed in the House at 12.00 ars, and at 15.00 hrs, and the police intervention inside the House has been one of the most sordid chapters in the annals of the Legislative Assembly

A very large number of M.L.As, were forced to leave the Assembly Chamber leaving only 110 out of 222 members (effective strength of the House) present in the Chamber. Once the members other than those belonging to A.I.A.D M.K. (Mrs. Janaki Ramachandran faction) D.M.K., Muslim League and Janata had left, the House passed a vote of confidence in the Ministry headed by Mrs. Janaki Ramachandran. The Governor has reported that the manner in which voting was conducted by A.I.A.D. M.K; Party casts serious doubts about its claim that it had been able to win the vote of confidence as only 110 members out of 222 were present in the House.

The Governor further stated that atmosphere in the State had been fully vittated and there was political deadlock in the State. In view of the situation which had arisen, he was of the opinion that there was breakdown of constitutional machinery and a situation had arisen in which it would be impossible to carry on the Government in accordance with the provisions of the Constitution. The Governor, accordingly, recommended that (i) the Legislative Assembly may be dissolved and (ii) President's rule imposed under Article 356 of the Constitution.

The Proclamation under Article 356 of the Constitution was issued on 30th January, 1988 and the Legislative Assenibly of the State was dissolved.

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[Shri P. Chidambaram]

With these words, Sir, I commend the Proclamation issued on 30th January, 1988 under Article 356 of the Constitution in relation to the State of Tamil Nadu for approval of this august House.

The question was proposed.

SHRI M. A. BABY (Kerala): When we discuss this aspect we may have to view certain issues which have not been in fact mentioned in the introductory remarks of Shri P. Chidambaram.

There would not be any difference of opinion in identifying the happenings within the Tamil Nadu Legislative Assembly as unfortunate, but without going into the details of the events within the Assembly and the events that preceded and succeeded there, I would like to humbly submit that the ruling party at the Centre cannot isolate itself from the unfortunate political developments of Tamil Nadu. We do not want to oppose the declaration of President's rule there, but that does not mean that the hand of the Congress(I), the ruling party at the Centre, has been clean in these developments. Who has helped the installation of Mrs. Janaki Ramachandran there? While the mind of Shri Chidambaram was with Mrs. Jayalalitha . . .

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): How do you know?

SHRI M. A. BABY: You can explain it.

SHRI DIPEN GHOSH (West Bengal): You say Jayalalitha faction

SHRI V. NARAYANASAMY (Pondicherry): Madam, the other Member whom my hon, friend is referring to is not in the House.

1.00 P.M.

THE DEPUTY CHAIRMAN: I would request the Member to keep the debate at a high level.

SHRI DIPEN GHOSH: He wanted to mean that Mr. P. Chidambaram's mind was with Miss Jayalalitha faction of AIADMK.

MR. M. A. BABY: I did not mean Miss Jayalalitha

SHRI DIPEN GHOSH: Miss Jayalali-tha herself.

PROF. C. LAKSHMANNA (Andhra Pradesh): He is talking about the minds together.

SHRI M. A. BABY: While having full political sympathy with the faction led by Miss Jayalalitha due to political exigencies or due to dubious reasons or due to troubled waters of the political scene of Tamil Nadu the ruling party at the Centre decided first to support the faction led by Mrs. Janaki Ramachandran without going into all the details. Later on I want to recall that one rationale was sought to be circulated through the press that at the last minute the ruling party at the Centre withdrew its support to the faction led by Mrs. Janaki Ramachandran which was allowed to form the Ministry because this particular faction tried to purchase the support of the MLAs of the ruling party at the Centre. I do not know whether it was correct or not. I do not want to say that this was correct or this was wrong. This shows the sorry state of affairs of the ruling party at the Centre. Here the integrity of its Members were involved. That means the MLAs belonging to the ruling party at the Centre were purchaseable commodities. In the recent past we have seen many such episodes. For example in Meghalaya without getting a 🖅 majority the ruling party at the Centro with the help of the Governor, formed a Ministry and MLAs belonging other political groups and regional parties were lured away and those who have defected, in fact, constitute less than onethird of the Legislature party of the Hill Peoples Union. They were not disqualified under Anti-Defection Act but instead they were given Ministerships by the ruling party at the Centre. They know that they can purchase MLAs wherever they want to form the Ministry as in the case of Meghalaya. Due to the same reason they were afraid, of their MLAs being purchased by many other factions. So, this is ridiculous. This shows the sorry state of affairs in the ruling party at the Centre. That is why I say that the ruling party at the Centre cannot absolve itself from the fast developments taking place in the State of Tamil Nadu

Madam, now, we would like to forcefully demand that the earliest possible opportunity should be availed of in holding
elections in Tamil Nadu so that the democratic process can be restored in that State
and the people of that State can get a
democratic opportunity to see who should
formally govern them.

Here my humble submission is that the ruling party at the Centre should not try to exploit the situation in Tamil Nadu in an unfair manner or in an undemocratic manner because we have had enough experiences in different parts of our country when the ruling party at the Centre tried to manipulate and manoeuvre political developments to their advantage Most unfortunate and painful political developments have taken place in Punjab I do not want to illustrate all the States. If the Congress (1), the ruling party at the Centre is not in a position to command the political developments of a particular State, then it should not create confusion. We have experience that a particular political force a regional political force, which actually commands authority over the political developments, that party is getting split. I do not know whether the Congress (I), the ruling party as the Centre 18 behind it or not. But we have the experience in Punjab in relation to

Dal, moderates, extremists, terrorists that and negotiations are going on. Munis Tantriks and many other are coming into the picture to nefor a settlement. We have the pments of J&K before us and simieven in Tamil Nadu, the different ments that the Congress (I) had acing to the convenience of the situation dismissals of many previous Governits by the ruling party at the Centre n when those political parties were having majority within the Assembly, for the political convenience of the ruling party at the Centre. All these experiences are there before us. We would like to humbly submit that through manipulations and manoeuvres a political party cannot be developed and a political party cannot command the support of the people. The effort of any democratic party should not

be to grow at the expense of national leaders, at the expense of the unity of our country, the health of the political system, democratic traditions and values. If you try to exploit certain sad political developments and also try to manipulate and hope that by sending somebody to take charge of the political affairs of a particular State will help you in dislodging other regional political forces from the scene and you would be in a position to command the affairs of the political developments in a particular State, this is going to have dangerous political ramifications. In connection with another discussion in the same House, I just mentioned that Tamil Nadu should not be converted into another Punjab. I would like to repeat that with grave concern. There are many similarities. linguistic, nationalistic, geographical and the type of problems that we experience also between Punjab and Tamil Nadu. We have part of the Punjabispeaking population within another sovereign country. In the case of Tamil Nadu also, we know. Tamil-speaking population is there in a neighbouring country and the operation of hos'ile forces, operations of imperialistic forces from the soil of the foreign country in order to exploit disturbances and political turmoil within, our country. We experienced both in and around Punjab and in and around Tamil Nadu and not only in relation to Punjab and Tamil Nadu all different linguistic nationalities in our country are having very democratic feelings, genuine grievances which are not duly taken note by the ruling party at the Centre. So there is a fertile soil for dis-satisfaction and a feeling of alienation to develop among the different nationalities of our country. the unity of our country is to be preserved, if the geographical sovereignty of our country is to be preserved, a more balanced and democratic approach has to be evolved. It is there where the importance of the dealings of the ruling party at the Centre assumes greater significance. The ruling party at the Centre has take note of greater national issues unity and sovereignty of our country. immediate narrow, political goals are going to dictate your steps and your actions, the ruling party at the Centre will tend to behave in an irresponsible manner as you

[Shri M. A. Baby]

have been doing in the case of many States. With the portents of dangerous political developments within Tamil Nadu in the backdrop of the happenings and developments in Sri Lanka in relation to Tamil problem, I would like to humbly submit to the ruling party at the Centre that you should not behave with ulterior motives in your mind. You should not try to manipulate and manoeuvre in Tamil Nadu politics with the sad developments there. Madam, when we demand that elections should be held to Tamil Nadu Legislature as early as possible, I doubt whether the Cen'ral Government will sincerely try to do so because the ruling party at the Centre is having some allergy towards elections, not only elections within the party but also elections to various panchayats municipalities, metropolitan councils and all that

THE DEPUTY CHAIRMAN: Please conclude now. Your time is up.

SHRI M. A. BABY: Madam, I am very much grateful for your indulgence, I will be concluding.

THE DEPUTY CHAIRMAN: I will be grateful if you can conclude now

SHRI M. A. BABY: Madam, the point is there. I hope the everybody will agree that elections are to be held at the earliest. There also, sincere efforts should be there from the ruling party at the Centre. Now, since Central rule is prevailing in Tamil Nadu—President's rule means rule by the Central Government—(Interruptions)

AN HON MEMBER: Congress.

SHRI M. A. BABY: That implies. Here also, I would like to strike a note of caution. A statement by Minister Shri Chidambaram...

THE DEPUTY CHAIRMAN: Please, conclude now.

SHRI M. A. BABY: I am just concluding. A statement by hon, Minister Mr.

Chidambaram has come to our notice appeared in newspapers on 5th March. The statement must have been made on 4th. It read that more foodgrain allocation for the State of Tamil Naduhad been demanded by us. This is the statement of hon. Minister Mr Chidambaram. A discussion has been undertaken with the Minister of Food and Civil Supplies and it has been ensured that prompt supply of foodgrains for the State of Tamil Nadu will be made. We are very happy. But was the Central Government sleeping all along? Why is this sincere overenthusiastic effort to ensure prempt and proper allocation of foodgrains for Tamil Nadu? Why is the same spirit no being shown in the case of other States? So here comes the effort of the ruling party at the Centre to have mass bribing. They think that if some hing is given from Centre on the eve of elections either in the form of loan melas or in the form of allocation of foodgrains to the States or in the form of our great Prime Minister going to the States and announcing "I am going to give you these many crores of rupees" as if that money is being given from the pocket of the Prime Minister even by passing the Planning Commission, they will score a victory in the elections. This type of irresponsible behaviour on the part of the ruling party at the Centre is most unfortunate. This is where I would like to say that this type of behaviour is not healthy for the democratic polity of our country. I hope th out engaging in such manipulat manoeuvring politics--I do not kno ther my hope would be out of the Central Government will behav little better fashion. Of course, I not have any illusion about the p leadership at the Centre

SHRIMATI JAYANTHI NATARAJ

Madam, I rise to support the motion before I begin, I would like strong exception to what the Member just before me role of the ruling Madam, he is party at the Carata aying anything about took place in Tamil day which has now come to as the Black

Thursday, he has devoted his entire time ... (Interruptions) Madam, before I continue amidst these interruptions, you have got to take note of these interruptions and extend my time to that extent; otherwise, I am not going to speak. I am not going to indulge once again like the honourable Members here and their colleagues in the Tamil Nadu Assembly throwing chappals, beating... (Interruptions)

THE DEPUTY CHAIRMAN: No interruptions, please

SHRIMATI JAYANTHI NATARAJAN: I am not going to have a repeat performance of what happened there .. (Interruptions)

THE DEPUTY CHAIRMAN: No interruptions, please, and no encouragement either.

SHRIMATI JAYANTHI NATARAJAN: I just want to ask the honourable Member: Is the ruling party at the Centre responsible for the shameful slur on demoeratic practice that took place on that Black Thursday Is the ruling party at the Centre responsible for the wrongful disqualifying of 33 MLAs on one day and, most of all, the shameful occurrence of bringing the police into the Legislature and beating up lawfully elected MLAs, particularly\_MLAs who were in opposition to the party ruling in the State, to make sure that those MLAs were not present to vote, injuring a woman MLA whose hand was also seriously injured, bringing the police into the precincts of the Legislature? Is the ruling party at the Centre responsible or is the Speaker of the Assembly responsible for this? Therefore, it is wrong to say that...(Interruptions) Before I continue with the events that happened on that fateful day, one word about the socalled role of the Congress Party to which I belong. Everybody, all the Opposition parties except for condemning the action of the Speaker on that day, said that the Congress Party is responsible and as such justifiably they are obsessed with the Congress because Congress is a factor that has come to stay in the country and everybody has to reckon with the Congress. But from the beginning...

SHRI DIPEN GHOSH: Always depending on one faction or the other in the State

SHRIMATI JAYANTHI NATARAJAN: ...from the day the honourable Chief Minister of Tamil Nadu, Dr. MGR, passed away, ugly scenes erupted within the AIADMK party; even on the day of the funeral ugly scenes were enacted between the two factions of the AIADMK for reasons that are too well known...

SHRI G. SWAMINATHAN (Tamil Nadu): It is not relevant here. What happens within our party is not relevant to the debate here.

SHRIMATI JAYANTHI NATARAJAN: It is relevant, when they are going to discuss what happens within the Congress. Those scenes occurred for reasons that are too well known even to talk about now. It became obvious. Everybody knows that there was a split within the AIADMK Party and by no stretch of imagination could anybody say that the Congress was responsible for that split. We all know that, we all know the reasons for that and we all know that the Congress (I) can certainly not be responsible for that split.

Madam, this brings us to one more aspect of the matter which the honourable Member, who spoke just before me, referred to that we were trying to exploit and manipulate the situation in the State to our own narrow political advantage. I strongly refute that statement, Madam, First of all, it is not we who do it. We are a political party and the Congress (I) is not a charitable institution to go to the support of the ruling party in the States to prop them up and keep them in power, It, in fact, exposes the hollowness of their claim of majority. It clearly shows that without the support of the Congress (I) they did not enjoy the majority in the Assembly, they did not and they do not enjoy the support of the people and they have no moral right to continue in Government and, therefore, President's Rules was clearly That apart...(Interruptions)...

SHRI ALADI ARUNA alics V. ARU-NACHALAM (Tamil Nadu): You betrayed...(Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN. We have a right to support or vote in any particular way. The point, therefore, is that they ae losing sight of a very simple issue. Madam, and that is that the issue is not one of support to to any faction. They have no right to ask for our support. The issue is what best serves my party to continue to serve the people of this country which is the best interest of our party. This is the major issue and this is the reason why we decided to vote in a particular way. I think it is ridiculous and amusing that the two factions here should be asking for our support-in fact no faction canin order to continue in Government. The very fact that without our support the Government will collapse shows that they have no moral right to continue in Governmen. In any event, after that, when Mrs. Janaki Ramachandran was sworn in as Chief Minister and was given three weeks' time to prove her majority on the floor of the Assembly, she was saying and she had been saying from that time onwards that she was going to see the Prime Minister, Shri Rajiv Gandhi, and seek his support...(Interruptions)... She made a trip to Delhi. She came here to see the Prime Minister and ask for the Congress (I) support on the floor of the Assembly. But, today, it is very easy to say that it is a betrayal. I strongly refute it... (Interruptions)... Unless it requires a political stupidity of a very rare order ... (Interruptions)...

SHRI ALADI ARUNA alias V. ARUNACHALAM: If you call it stupidity, we call it betrayal...(Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: Will you let me finish? I do not know why you are getting excited ... (Interruptions)... I said that those people who think now ... (Interruptions) ... I said that those people who think now or those people who thought at that time Congres<sub>s</sub> **(I**) was extending support to Mrs. Janaki Ramachandran possessed a political stupidity of a Tare order .. (Interruptions) ...

SHRI ALADI ARUNA alius ARUNACHALAM: This is a distortion oil facts ... (Interruptions) ... This is a distortion of facts. You go through the statements of the Prime Minister.

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SHRIMATI JAYANTHI NATARA-JAN: I have gone through...(Interruptions)...

SHRI DIPEN GHOSH: Anyhow, you have got the right to say something and then withdraw ... (Interruptions) ...

SHRIMATI JAYANTHI NATARA-JAN: Therefore, I repeat what I said, It requires a political stupidity of a rare order to believe that the Congress (I) would extend its support. I have, Madem, some newspaper reports of the day when I Mrs. Janaki Ramachandran came here to meet the Prime Minister. Madam, I would like to quote from "The Statesman". These are the headlines in "The Statesman": "Janaki fails to secure firm Congress (I) support.". If you go through the text, you will see that every word of the text says so. It even says in some places that she was lacking adequate support because the Congress (I) had not given her any support. Then, Madam, I take you through the news items in "The Hindustan Times" which says, "No Congress (I) support to Janaki." ... (Interruptions)...

SHRI ARUNA ALADI alias V. ARUNACHALAM: The Prime Minister was only saying that he was maintaining neutrality ... (Interruptions) ... You are misleading...(Interruptions). .

SHRIMATI JAYANTHI NATARA-JAN: Madam, I seek your protection... (Interruptions)...

SHRI ALADI ARUNA ARUNACHALAM: Why do you mislead the House?...(Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN: I am only reading the newspaper reports. What is misleading in These are all only Press reports.

SHRI ALADI ARUNA alias V ARU-NACHALAM: It is all wrong...(Interruptions) . . .

Statutory Resolution

SHRIMATI JAYANTHI NATARA-MAN: I am merely quoting the Press reports and I am not misleading the House. It is not your prerogative alone to mislead the House .. (Interruptions) ...

SHRI ALADI ARUNA alias ARUNACHALAM. Then it is all right; You have your prerogative.... (Interruptions) ...

THE DEPUTY CHAIRMAN: Order, please .... (Interruptions) .... Order. please . . (Interruptions) . .

SHRIMATI JAYANTHI NATARA-AN. Madam. every single newspaper report, whether the newspapers were from Delhi or from Tamil Nadu reported in bold headlines the fact that there was no. firm Congress (I) support that there was no Congress (I) support that the Congress (I) had refused to support Janaki Ramachandran. And when she was asked, she gives a statement. She clearly says, when reporters approached her and asked by news. men if the Prime Minister and Central leaders had asked her to explore ways of bringing about unity with rival faction, Mrs. Jonaki Ramachandran said that she would be visiting Delhi again in 4 of 5 days and "then I would speak on this matter". This is what she said. Of all the questions, this was the one she answered. And the knew very well there was no Congress (I) support fortheoming to her even at that point of time. Then immediately, on January with 11th itself there were other newspaper headlines:

"Congress wants ADMK groups to patch up".

"Congress insists that it will back only an undivided AIDMK".

Now, Madam, from the beginning the stand of Congres (I) has been that its support was extended to Dr. M. G. R. who was a great nationalist and it was

the undivided ADMK that was led by M. G. Ramachandran that was an ally of Congress (I) and instinted support would only go to the undivided legacy of ADMK. The Congress had no intention of exploiting any situation, but on contrary, in the interest of bringing about political stability in the State, in the interest of ensuring that the people of the State did not suffer because of in-fighting, it was the Congress that made repeated appeals to both factions to unite and even offered its services in bringing both the factions together. But it was a gesture which was unilaterally rejected by Therefore, from the both the factions. beginning, and ultimately. Madam, even on the day before the voting took place -that was on January 27th; the was to take place on January 28th-even on January 27th, Madam, a statement was issued by the Congress party that Congress would only back the undivided ADMK and that Congres supported legacy of Dr. M. G. Ramachandran who was a great nationalist and a great Tami lian. I would just quote one paragraphthis is from the official statement of the party:

"To build a strong Tamil Nadu and united India, he built a strong united party and expressly stated in his will and testament that the party must remain united after his death. Any break-up of his party will be a great disservice the to the poor, the weak and whom the paroppressed. for All must rise above was found. personal squabbles and personal differences, and at this crucial juncture in the life of the nation Tamil Nadu needs political stability and political continuity. Therefore, the Congress Legislature Party in Tamil Nadu can extend i's fall and unstinted support only to Dr. M. G. Ramachandran's undivided legacy".

Madam. beyond this if any body still believes that the Congress (I) was going to support the Government that was in power at that time in Tamil Nadu, I would again reiterate, it would be a political stupidity of a care order. (Interruptions).

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SHRI ALADI ARUNA alias ٧. ARUNACHALAM (Tamil Nadu). It is a calculated fraud. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Even Mrs. Janaki Ramachandran, when she was immediately approached after the voting took place, and even now some of my friends on the other side belonging to Mrs. Janaki Ramachandrands faction, were just calling it an act of betrayal. I do not know by what stretch of imagination they can call it an act of betrayal because when there was promise forthcoming at all of any of support, I do not understand what the act of betrayal was. Even now story is sought to be circulated that she received an assurance from the Home Minister that they would support her. I want to point this out, Madam, for the information of this honourable House, and I have a newspaper statement with me to substantiate it, because is an example of how they are building up their case and issuing different statements at different points of in order to suit their convenience. Immediately after the voting had taken place and the Congress had voted against Government when Reporters approached Mrs. Janaki Ramachandran asked her why it was that the Congress had voted against her, Madam. clearly said-this is the report dated January 29th\_that she and her supporters had all along a strong belief that Congress (I) would extend its support to her. She says that she even spoke to the Union Home Minister, Mr. Buta Singh, over the telephone on January 27 seeking the Centre's support for her Government. Only the Congress (1) can explain its sudden decision to change its position. This is what she says. But there was no firm promise of support given by Congress (1). Shrimati Janaki Ramachandra never said that any firm promise of support had been made to her by the Congres (I). But this is the story sought to be circulated for their narrow political advantages narrow political gains.

THE DEPUTY CHAIRMAN: The House stands adjourned for lunch till 2,30 P.M.

> The House then adjourned for lunch at thirty-one minutes pass one of the clock.

The House re-assembled after lunch at thirty-two minutes past two of the clock. The Vice-chairman (Shri Jagesh Desai) in ' the Chair.

(SHRI THE VICE-CHAIRMAN JAGESH DESAI): Smt. Jayanthi Nataraign to continue.

NATARAZ SHRIMATI JAYANTHI JAN: Mr. Vice-Chairman, Sir, just before we adjourned for lunch-break, I referring to the fact that at 1.0 point of time did the Congress party extend support. It might be-I remember reading in one particular report-that it was the claim of the faction lead by Janaki Ramachandran that the Prime Minister had promised support to her faction to form the Government. have here a newspaper clipping of a report of their meeting, and I am reading from the report and this is possibly the only sentence which they might be referring to. Sir, I am reading from a report of 11th January: "Mr. Gandhi assured the Centre's full co-operation to the Government and people of Tamil Nadu. Mr. Gandhi told Mrs. Janaki Ramachandran that it was and always would be the Centre's endeavour to ensure the welfare of the people, of all the States." This is the only sentence that the Prime Minister has ever stated by this he meant that his cooperation would be forthcoming to any properly elected Government, to any State all the people of India. As the Prime Minister of India this is what he said. By no stretch of imagination can be construed to mean that he could have possibly assured co-operation to a minority Government which did not enjoy the support of the people and also extend. ed support of the Congress Party to a

Government which had no legitimate or moral claim to continue in power because it clearly lacked a majority support in the As embly. Then, Sir, I would like to briefly refer to the events that y. occurred on that fateful day and about the Governor's Report. I am just referring to this very briefly to ustarte only one point. i.e. the party ruling in the State at that time the faction of the AIADMK led by Mrs. Janaki Ramachandran used every possidisposal to somehow ble means at its stay in power even though it did have majority support. Sir, it used trickery, it used illegality, and it used violence in various phases. Sir. trickery was used, as the Prime Minister said, when we received information that efforts were being made to convert some of the Congress Members, to lure them over to join them in supporting the majority party. And when those efforts failed and it was known that the Congress party was voting against them, then began a sordid saga in the Assembly total illegality and a mockery of of democrarcy that was presided over by the Speaker of Tamil Nadu. Sir, the illegality began at the very first moment. . Sir, we all know that a date was fixed by the Business Advisory Committee for 28th of January, 10 a.m., at which point of time, Mrs. Janaki Ramachandran had to prove her majority on the floor of the House.

> **ADI** ARUNA alias V. Sir, I am on a point of order. are Rule is very specific that the procedure of the Assembly cannot be quoted here. It is very specific under Rule 338

> SHRIMATI JAYANTHI NATARA-Jan: I have got the Rule, Sir. (Interruptions)

> THE VICE-CHAIRMAN (SHRI JAGESH DESAI): What she is stating is 'what was happening'. She is telling the facts.

> > (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN: I am referring to the Governor's report.

SHRI ALADI ARUNA alias ARUNACHALAM: How can she que tion the Governor's prerogative? we will speak about the Speaker of the Lok Sabha. Then we will speak about other Speakers.

JAYANTHI NATARA-SHRIMATI JAN: I am talking only about the Governor's report.

SHRI ALADI ARUNA alias ARUNACHALAM: Even for that there is a specific provision.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): She is not at telling anything about . . . (Interruptions)...

SHRI ALADI ARUNA alias ARUNACHALAM. The rule is very specific, you go through it, and it says: A Memebr while speaking shall not use offensive experession about the conduct or proceedings of the Houses or State Legislature. It is very clear.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): What is offensive in

SHRI ALADI ARUNA alias ARUNACHALAM: What she is speaking (Interruptions).

SHRI RAOOF VALIULLAH (Gujarat). Do not interpret the rule according to your convenience. You try to respect the rule.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Valiullah, rule is very clear. Offensive language has not to be used. She can speak.

SHRI ALADI ARUNA ARUNACHALAM. You go through there are so many clauses.

VICE-CHAIRMAN (SHRI JAGESH DESAI): You go ahead, Mrs. Natarajan,

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SHRIMATI JAYANTHI NATARA-JAN: Therefore, Sir, the proceedings in the Assembly on that day and the conduct of the proceedings were a blot on democracy, it was a farce on democracy. At 10 a.m...

SHRI ALADI ARUNA alias ٧. ARUNACHALAM: I have said it not permitted under the rules. You give us the ruling, so that on other occasions also we must utilise this. We want a ruling.

VICE-CHAIRMAN (SHRI THE JAGESH DESAI). It prohibits use of offensive language. (Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: She has ruled it out.

SHRI ALADI ARUNA alias ARUNACHALAM: She has not right to speak about the Speaker. She has right to speak about the Speaker. It is an unhealthy thing. It is unwarranted, If you allow her to speak, it is unwarranted. It is not a healthy practice.

VICE-CHAIRMAN (SHRI THE JAGESH DESAI): Rule 238(iii) says: use offensive expressions about the conduct or proceedings of the Houses or any State Legislature. It is very clear.

SHRIMATI JAYANTHI NATARA-JAN: I am not using offensive expressions. I am paying him compliments. (Interruptions).

V. GOPALSAMY (Tamil Nadu): Madam, would you please yield for a minute? I am helping you.

THE VICE--CHAIRMAN (SHRI JAGESH DESAI): I have given the ruling.

SHRI V. GOPALSAMY: Mr. Vice-Chairman, Sir, I want a clarification. Our hon. Lady Member was celebrating when democracy was murdered by the same Speaker on the floor of the Tamil Nadu Assembly, when 10 MLAs of D.M.K.

were disqualified by the Speaker.

SHRIMATI JAYANTHI NATARA-JAN: No, we walked out We were not there even. (Interruptions).

Sir, there are three main issues here. We all know that in the conduct of Parliamentary proceedings when time is fixed by the Business Advisory Committee, the Speaker has no authority to override that time The time was fixed at 10 a.m. on the 20th of January for Mrs. Janaki Ramachandran to prove her majority on the floor of the House. Sir, secondly, the Governor had clearly stated that it was only a simple majority that she needed in order to prove her claim that she enjoyed the confidence and the majority support in the House. When these two factors were already there, the Speaker had absolutely no authority to over-ride the decisions of ...

SHRI ALADI ARUNA alias ARUNACHALAM: This is the prerogative of the Speaker.

SHRIMATI JAYANTHI NATARA-JAN: At 10 a.m. what happned, I am going to read from the Governor's re-The Speaker arrived at 10 a.m. and he announced.. (Interruptions)

SHRI ALADI ARUNA ARUNACHALAM: That it The W tive of the Speaker. nages the affairs of the you question the prerogat ker? (Interruptions).

SHRIMATI JAYANTHI N JAN: He came at 10 a.m. and m. of taking up the vote of no-confidence (Interruptions)... He had no authority, absolutely no authority, to override the decision of the Business Advisory Committee. (Interruptions).

VICE--CHAIRMAN (SHRI JAGESH DESAI): Mr. Aladi Aruna, will have the chance to speak.

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JAYANTHI NATARA-SHRIMATI JAN. So, once the time was fixed for the voting...

\_\_SHRI M. VINCENT (Tamil Nadu): Time was not fixed: the date was fixed.

SHRIMATI JAYANTHI NATAR 4-JAN: Time was fixed at 10 The Speaker arrived in the House immediately announced that he received telephonic message from five Congress MLAs that they were resigning from the House and from the party, and on that score, he was adjourning the House. This has absolutely no connection. Whether it was true or not, but it had absolutely no connection and he had business to adjourn the House because resignation of five Congress MLAs irrelevant for the purpose of vote confidence for Mrs. Janaki Ramachandran in the House. So, in the first place, he had no power or authority to adjourn the House once the time was fixed, and secondly, in any case, the excuse simply a ruse so that it could be put off for some time, and they could gain some more time to buy, lure and beg other MLAs for their support.

SHRI ALADI ARUNA ٧. alias ARUNACHALAM, The Speaker was not able to manage the House at that time and so he adjourned it. " "ons).

> VICE-CHAIRMAN (SHRI DESAI): Please don't interrupt; have your chance to speak.

JAYANTHI NATARA-ATI 12 O'clock, a further Constitu-Je was enacted when he started ng disqualification of certain Here I will make one submisthe Speaker's action in trying ify all those members of the nature whom he knew were going to vote against the party was totally unconstitutional, illegal and violative of natural 1aw...

ALADI ARUNA alias V. SHRI ARUNACHALAM. I am sorry for your legal knowledge.

JAYANTHI NATARA-SHRIMATI JAN: Under the Tenth Schedule of the Constitution the anti-defection Act has been passed and in that, I would read clause 2 of the Tenth Schedule, says: A member of a House belonging to any political party shall be disqualified for being member of the House—(a) if he has voluntarily given up his membership of such political party; or (b) if he votes or abstains from voting in such House contrary to any direction by the political party to which he belongs....without obtaining in either case the prior permission of such political party, person or authority and such voting or abstention has not been condoned by such political party, person or authority within fifteen days....

ALADI ARUNA olias V. SHRI ARUNACHALAM: 'Within fifteen days'.

SHRIMATI JAYANTHI NATARA. JAN:..from the date of such voting or abstention.

Then clause 3(6) of the Tamil Nadu Legislative Assembly (Disqualification on Ground of Defection) Rules, 1986 says: 'Where a member belonging to any political party votes or abstains from voting in the House contrary to any direction... without obtaining...the prior permission of such political party, person or authority, the leader of the legislature party concerned...such member shall as soon as may be after the expiry of fifteen days from the date of such voting or abstention, and in any case within thirty days'. I read only the relevant portion. Therefore, Sir, the disqualfication can only take effect if a particular member has voted or abstained from voting against the whip or direction issued by his party and that also not immediately but 15 days later and in any case before 30 days. But Sir the Speaker is known for his instant judgement He set aside a judgement of the Court, he imprisoned the editor of a newspaper. He is known for his instant judgement. Everybody knows that,

SHRI ALADI ARUNA alias V. ARU-NACHALAM: That was on the initiative of the Congress party.

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SHRIMATI JAYANTHI NATARA-JAN: You come to that subject, I am having the proceedings of the Famil Nadu Assembly.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: It was because of your initiative.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): You can make your point when you speak.

SHRI V. GOPALSAMY: It was punishment for the Speaker for the sins he committed early. (Interruptions).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Why do you want to interrupt? You can meet the argument when you get the chance to speak. Please allow her to speak.

SHRIMATI JAYANTHI NATARA-JAN: My point is very simple that once a member has voted or abstained from voting in a particular way that is contrary to the direction of the party, the Speaker has no autority to disqualify him on the spot. He has to wait for 15 days. is one more instance. In his report the Speaker has said that the whip of the party has not condoned it. In my submission this is immaterial. The question whether he has condoned it or not will only arise after the member fills in a particular form as per the provision in the Act. After the incident has occurred, 15 days' gap is mandatory and the Speaker has no business to override this rule. The rural is: after 15 days and before 30 days. So, it is absolutely illegal and unconstitutional on his part to have disqualified those members. The only reason why he did it was because he knew that they were going to vote against Mrs. Janaki Ramachandran faction, against the party in power at that time. Therefore, he acted in total violation of the rules.

Having said that that he acted in an illegal manner, the second chapter of the sordid tale begins when, after having sent these people out on illegal grounds, he resorted to total violence. Even then the Congress was against them and the members of the DMK party had also announced

that they were going to vote against. The House was adjourned till 3.00 p.m. At that point of time outsiders entered into the Assembly, Outsiders in the guise of watch and ward staff entered. On top of all that, this is the worst kind of atrocity in any democracy, totally unheard of in political democratic history of India when the Speaker actually called unon the police to enter the precincts of the Legislature and attack those MLAs who were opposed to the Janaki Ramachandran faction. They were beaten up, shamefully beaten up. Not one Congress MLA was allowed to enter the House. The police conducted a lathi charge. I demand that the Speaker should be removed for this action alone. (Interruptions).

SHRI ALADI ARUNA alias V. ARU-NACHALAM: She is innovating everything (Interruptions).

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI); You can narrate your story also when you get a cnance, (Interruptions). Yes, go ahead. (Interruptions),

SHRIMATI JAYANTHI NATARA-JAN: No. no. that is not right. That is a \* There was no Congress MP who did like that. I take strong objection to it. He did not do it.

SHRI V. GOPALSAMY: The word\* is unparliamentary.

SHRIMATI JAYANTHI
JAN: I am sorry, it is just a to cal inaccuracy. It is not a\* it truth. (Interruptions).

SHRI M. VINCENT: It is a ress and Congress alone that moil in the Assembly.

SHRIMATI JAYANTHI
JAN: Let me read out what a
ed. Let me read out from th
There are glowing tributes Trends to
Tamil Nadu Speaker.

THE VICE-CHAIRMA JUNION GESH DESAI). Time is July leuron ed. You do not hear

<sup>\*</sup>Expunged as order

in relation to Tamil Nadu

NATARA-SHRIMATI JAYANTHI JAN: Sir, I am going to conclude, I lay all the tributes paid to the Speaker of the Tamil Nadu Assembly on the Table of the House, if you permit me.

Sistutory Resolution

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): No, they are not to be laid on the Table of the House.

SHRIMATI JAYANTHI NATARA-JAN: I will just briefly quote the Governor's report. The Governor says.

"The manner in which the voting conducted by the AIADMK was party when only 110 members out of 222 were present in the House, casts serious doubts about its claim that it had been able to win the vote of comfidence."

There is one more quotation from the recommendations made by the Governor:

"It was improper on the part of the Speaker to have adjourned the House at 1000 hours on 28-1-88 instead proceeding with the only item on the Agenda i.e. taking up the motion of Le Vote of Confidence in Smt. Janaki g R'amachandran Government, on the ground that five members had informed him over telephone that they were ning their seats in the Assembly from the Congress (I) Party, It had been unambiguously clarified 25.1.1988 that the fate of motion of Confidence would depend upon the total number of members present and voting and the absence by the members of the Congress (I) Party would not make any difference to the ultimate outcome."

#### Then, again, he says:

"The pandemonium which prevailed in the House at 1200 Hrs and 1500 Hrs, when chairs, wrenched out mikes, paper weights, chappals etc. flew across the House and members engaged fisticuffs leading to injuries to some of them and police intervention has been one of the most sordid chapters

the annals of the Legislative Assembly. Again, there is a serious threat of breach of peace resulting in acute law and order problems if the Assembly meets again."

Therefore there was absolutely no question but that the Government should be dismissed because it did not enjoy the confidence of the people and of the Assembly and that President's rule should have been imposed. And also once again strongly condemning the police brutality and the fact that the Speaker brought in the police, I want to make a very strong appeal to Government. I plead, I demand that the Speaker should be removed. 179 .. .. (Interruptions) Under article That is the prob'em. We all know that under Art. 179(c) it has been provided that the Speaker of an Assembly will be continued even though the Assembly is dissolved because in the interest of continuity of the institution of the legislature, if we go through the debates of the Constituent Assembly, it will be found that because the office of the Speaker was such a vital and important one and because it was conceived that a person of a particular calibre should occupy the office of the Speaker, there was not even any debate about this particular clause of Art. 179 that the office of Speaker will continue whether the Assembly is dissolved or not. But as one of the leaders from Tamil Nadu says. . . . I know how to read the Constitution. I resent your iterruptions. I can read the Constitution as much as you can and when your turn comes, you can read it yourself. Therefore, as one of our leaders from Tamil Nadu was saying the Speaker calls himself the heart-beat of democracy. true, but when the heart itself starts malfunctioning, then there is a threat to the whole democracy as such. The malfunctioning heart has to be removed; otherwise the whole democracy will come to a standstill

Now it is my submission that under which I will read justinow, there is also provision for all incidental provisions which are and consequential required to make sure that proper constitutional law and order is carried on and [Shrimati Jayanthi Natarajan]

Statutory Resolution

the State Government is conducted with proper law and other Such incidental and consequential provisions can also be made, Therefore under the powers that have been given under Art. 356, since the Assembly has already been dissolved and the Speaker is no longer a MLA any more but is only a Speaker, I submit that Art. 179 should be read along with Art. 356 of the Constitution. The very person who was responsible for creating a law and order situation in the State, the very person who created the breakdown of the constitutional machinery of the State-it will be a farce if he is allowed to continue as Speaker. Therefore under the incidental and consequential provisions under Art. 356 of the Constitution, the proviso to Art. 179 has to be suspended. So, once the proviso to article 179 suspended, the office of the Speaker automatically goes. He cannot possibly be allowed to continue. It is a joke that the very person who murdered democracy in the State, should be allowed to continue under the shelter of the provision which contemplates that the Legislature should have continuity. He has done everything in his power to see that the House was not allowed to function.

I am going to conclude by reading one or two paragraphs from the Page Committee Report on Speakers and from the Conference of Spekers, wherein the role of the Speaker has been properly stablished. In this case, apart from being nonpartisan. . .

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Please conclude,

SHRIMATI JAYANTHI NATARA-JAN: I am just completing. Give me one more minute. He has clearly spoken in favour of the ruling party. He has not, only spoken in favour of the ruling party at that time and clearly indicated his partisan, party loyalties. . .

SHRI ALADI ARUNA alias V ARU-NACHALAM: Like yours.

SHRIMATI JAYANTHI NATARA-JAN: He committed total illegality by disqualifying all the MLAs who were opposed to him. One top of everything else, he brought in outside elements to physically prevent those MLAs who were voting against him.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Why does she mention all these things? Is there any evidence to this? Has the Governor reported this? Or, has the Home Secretary said this? Why does she make all these allegations? The hon. Member is expected to give vital points with genuine facts.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI). You can point out. The Minister will reply to it.

SHRIMATI JAYANTHI NATARA-JAN: Sir, on top of that, we all know that under article 356. . .

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Please conclude now.

SHRIMATI JAYANTHI NATARA-JAN: Just one minute. Sir, I will finish. We are all functioning in a constitutional way. The moment something has happened that was against his desire, against what he was trying to establish—a more shocking thing I want to bring to the notice of the House-he said that he was going to take it to the United Nations. Are we going to allow this person to continue as the Speaker of the Nadu Assembly? He wants to go the Government of India. He wai beyond Parliament.

SHRI ALADI ARUNA alias V. AN NACHALAM: No justice here. What ci he do?

SHRIMATI JAYANTHI NATARA-JAN: He has gone on record as saying that he is going to take this issue to the United Nations, I want to ask whether this kind of person we should allow to continue as the Speaker.

SHRI ALADI ARUNA alias V ARU-NACHALAM: Yes, why not?

SHRIMATI JAYANTHI NATARA-JAN: Should we allow him to be the Speaker?

Finally, I just want to quote a word from the Page Committee Report.

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SHRI ALADI ARUNA alias V. ARU-NACHALAM; We have no faith in your justice.

SHRIMATI JAYANTHI NATARA-JAN: So, go to the United Nations, Why remain here?

SHRI V. NARAYANASAMY: Don't go to the United States.

SHRIMATI JAYANTHI NATARA-JAN: I think the Speaker represents the House.

I am reading from what Jawaharlal Nehru said:

"He represents the dignity of the House, the freedom of the House, and because the House represents the nation in a particular way the Speaker becomes the symbol of the nation's freedom and liberty. Therefore, it is right that it should be an honoured position, a free position and should always be occupied by men of outstanding ability and impartiality."

Every single aspect contrary to it has been demonstrated by the Speaker of the Tamil Nadu Assembly. The principal duty of the Speaker is to regulate the proceedings and to enable it  $t_0$  deliberate.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Sir. this is character assassination. It is not healthy. Then you are opening the floodgates. This is not a healthy one. (Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: I am not asking about it. Why are you exercising your mind? (Interruptions)

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Why should I bother about it? You are having a more awkward person, I know. Why should I hesitate? I can refer to a number of cases.

SHRIMATI JAYANTHI NATARA-JAN: You go ahead I am concluding. It is the first duty of the Speaker to enable the House to function and not to shut it out. The House is paramount, and the Speaker can claim  $n_0$  inherent right. Just now he said, he can claim  $n_0$  inherent right to override  $o_r$  bypass the House or to arrogate himself the powers and functions which belong  $t_0$  the House. He is not the master of the House. He is only a servant of the House. He cannot try to shut out the Members from voting in a particular way. He should not murder democracy in the State. We should not allow him to continue.

Finally, I also join the hon. Member who spoke before me and request that early elections should be held in the State so that the people can instal an elected Government of their choice.

3.00 P.M.

PROF, C. LAKSHMANNA: The drama in the Tamil Nadu Assembly and what happened there is a sordid picture of the functioning of democracy in this country. I do not stand here to condone what has happened there, but then it is time for us to look as to who has been responsible for all this. If I am able to apportion as to who has been responsible for it, it will give an opportunity to those who have been responsible for it to at least behave in future with a certain amount of restraint, with a certain amount of circumspection so that the thing that happened in Tamil Nadu will not happen again.

If I look at it, I find that the first culprit in the entire sordid drama had been the Congress Party. The Congress(I) has the prime responsibility and has the ethical need today to set an example. Be it Tamil Nadu, be it Meghalaya, be it Tripura, be it elsewhere, the role played by the Congress (I) has been reprehensible to say the least. They change the scale of values even while judging one or two similar instances.

In Tamil Nadu the whole talk is about the majority and minority Government. When the Janaki Government was installed, the position was that they had 95 Members.

SHRI M. VINCENT: 97 Members.

PROF. C. LAKSHMANNA: 95 was first reported. Subsequently two were

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added. The Congress(I) had 64 and other parties were also having one or two. On the day the Ministry was dismissed, the position had not altered. On the other hand if there had been any alteration in the situation, it was only with regard to the Congress, which had 64 members and this number had come down to 59, five of them having resigned from the Party.

AN HON, MEMBER: No, it was reduced by four.

PROF. C. LAKSHMANNA: five does not make much difference. Nonetheless the number of the Congress had come down. But still we talk in terms of majority and minority Government. I would like to ask the Congress, while it had been, as claimed by the previous speaker, supporting the Janaki Ramachandran Government, was it ever categorical that they were not supporting that minority as it is being alleged today? (Interruptions) By the time the Assembly met that was a different story. We will not come to it, but there was no occasion from the Press reports, from the statements, as quoted by the previous Speaker prove that the Congress(I) herself to party headed by its President, who is the Prime Minister of the country, had ever stated that they are not supporting the Assembly the minority Government of Janaki Ramachandran. They only talk subsequent to what happened on 28th January. Therefore, if it was 95 or 97 and if that Government is a Government, I would like to draw the analogy of Tripura, I would like to draw the analogy of Meghalaya. There too the Governments which are now in existence are also minority Governments.

SHRIMATI JAYANTHI NATARA-JAN: There they won a vote of confidence.

PROF. C. LAKSHMANNA: What vote of confidence? They also won on that day. As far as vote of confidence is concerned, even in Tamil Nadu on 28th January. A. (Interruptions).

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Please don't interrupt. You are going to speak next.

PROF. C. LAKSHMANNA: It  $i_8$  not for me to accept that.

SHRI V. NARAYANASAMY: Then why do you quote that?

PROF. C. LAKSHMANNA: I am simply stating the fact as it existed. Just as the minority Government of P. A. Sangma, has got a vote of confidence with the support of those defectors, who have been made Ministers, similarly there was a vote of confidence. Let us not go into it, because I am only trying to prove that the Congress(I) is having double standards, different showing, different types of values and ethics at different times and so, on. That is all. So, this is the position.

Secondly, they are also talking in terms of trading of the MLAs. What has happened in the Janaki faction, what has happened in the Jayalalitha faction, so on and so, forth, but what Congress has been doing is that it has been indulging in this type of things all the time, not once, but we can have umpteen number of occasions cited as to when the Congress has been trading in this type of things.

...(Interruptions)...

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): You have got only 11 minutes. I will go according to the schedule.

PROF. C. LAKSHMANNA: I 'um trying to be reasonable.

Therefore, trading of the Members has been the highest prerogative of the Congress and the Congress have got the least moral and legal authority ever to talk about. If they talk, it only enhances the pretensions and the double standards of the Congress.

Now, comes the question of the so-called Speaker. I know that we should not speak about the Speaker but none the less even in the case of Speaker the question of double standards of the Congress next day. If the House would have been convened on the next day then these scenes would not have been there. How do we know? But a precipitate action had to be taken by the Governor in recommending dissolution on the basis of what

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is supposed to have happened. I would only like to recall as to how many times—may not be of the same magnitude—there were instances in other Assemblies

also.

Sir, it will be a very bad precedent to arm the Governors with these types of powers. The Governor should be reasonable in his exposition. He should give reasonable opportunity and he should give reasonable explanation as to why he has been taking a piticular action. Simply because there were certain incidents in which I do not want to go, who was responsible and who was not responsible, the precipitated action should not have been taken. The Congress may say that the whole thing was done by the Janaki faction. But a newspaper an article written in a journal which is very sympathetic to Congress view-point says five Members who subsequently resigned were muffled, jostled, beaten and so on and so forth. Even a journal which is very favourable to Congress says like that. Therefore, if there were ugly incidents in the Tamil Nadu Assembly, it is not merely because of the Janaki faction or Mr. P. H. Pandiyan, who was the Speaker, who was responsible to encourage such things to happen etc. but even the Congress(I) Members could not be absolved of their responsibility in mishandling the situation there. Therefore, this is a very important thing to be kept in mind. That means the Congress(I) instead of being exemplary, did not behave properly.

Finally, one more point I would like to bring to the notice of the House. The Congress(I) Party which is now talking so much did not have a word to say when the Governor said that he would be satisfied if there is a simple majority on the floor of the House. If the Governor in his wisdom and understanding felt that it was just necessary to have a simple majority to prove the vote of confidence

comes. The same Speaker, however, benevolent or reprehensible he may be, it is for them to decide I am not worried about it, I am not going into that question—if he indulges in one type of activity of disqualifying ten Members of the Assembly who incidentally happen to belong to a particular Opposition party then the Congress gloated with happiness and it did not raise a word at that time. But on the other hand, the same Speaker if he takes a precipitate action in disqualifying six other Members who were at the Particular time when disqualified were a problem for the Congress and its continued support or non-support to somebody or the other, then, they immediately talk about the Speaker and the removal of the Speaker and citing of article 179 and the residual powers arising out of article 356 and so on and so forth. Therefore, I would ask the Congress Members to coolly consider whether this was the case or notwhether they have not supported the same Speaker whom they are describing as 'demon' who was God for them so long as it suited their interests and their actions.

Then come, the question of the Governor's report. The Governor's report is a very interesting document. It is an interesting document because it gives the reason as to how the Janaki Ministry was installed and subsequently why it has been dismissed. If you through some of the points raised carefully, it needs to be the Governor considered dispassionately. If in a given House, if there is hooliganism it is condemnable. If there was hooliganism as it existed on the 28th in the Tamil Nadu Assembly, it should be condemned by all democratic forces in the country. There is no doubt about it. If hooliganism could be created-if the House could be made to be in the way in which it was there on the 28th January-will that be a sufficient ground for stating that the House has to be dissolved? One more opportunity should have been given for the House to assemble after the hot tempers were cooled down perhaps the next day or the

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for the party in power, for the Gvernment which was functioning, I consider this would be a very dangerous precedent. But Congress(I) for its own ends, for its ulterior purposes did not raise a word against them. That is a very dangerous trend but none-the-less today when it is not suitable for them, they are raising all sorts of questions but not on inis particular point. Therefore, from every angle when we see what has happened in Tamil Nadu, it is a slur on the name of Congress(I) party alone. Then the final point is that the Congress(I) party was uprooted in Tamil Nadu to start with and the process had gone all over the South. They are struggling to have a foothold and in their struggle to have a foothold once again they are resorting to all sorts of gimmicks and one of the gimmicks is what is happening in Tamil Nadu on the part of the Congress. Therefore, I would request the Minister to fulfil one promise which has been made in the Governor's report namely that there shall be early elections. I would request the Home Minister to initiate the process to have early elections in Tamil Nadu so that Tamil Nadu people will have an opportunity to tell the world at large to tell the country at large as to who they want to rule them. They cannot to muffle democracy by continuing not to hold elections. Therefore, I want if they continue to muffle the democratic elections, they process by not holding will be the worst sufferers. Therefore, I plead with the Home Minister to have early elections. Thank you.

V. NARAYANASAMY: Mr. Vice-Chairman, Sir, I rise to support the resolution moved by the hon. Minister for the imposition of President's Rule in Tamil Nadu and dissolving the legislative assembly. Mr. Vice-Chairman, Sir, there is no doubt that the former AIADMK leader and the former Chief Minister of Tamil Nadu, Mr. M. G. Ramachandran was a great leader by himself. There is no doubt about it. But Sir, he died on 24thDecember 1987. After him developments have taken place in Tamil Nadu in AIADMK party. In that the party was divided into two factions, one led by

Mrs. Janaki Ramachandran and the other led by Miss Jayaram Jayalalitha, an hon. Member of Parliament in this House. Sir, my submission is that there are a lot of accusations and charges against Congress-(I) party from the opposition side stating that the act of Congress(I) party in Tamil Nadu affair is a betrayal and the Confailed to support Mrs. gress(I) party Janaki Ramachandran faction, Sir especially the AIADMK group led by Mrs. Janaki Ramachandran is under the illusion even today. The reason is that our Prime Minister in categorical terms stated to them when there was a split in the AIADMK party that the Congress party wants that both the factions should join together and the Congress party will support only the united AIADMK.

in relation to

Tamil Nadu

BALU (Tamil Nadu): SHRI T. R. Where was the necessity for your support?

SHRI V. NARAYANASAMY: I will tell You.

SHRI M. VINCENT: When we аге really united what is the necessity for Congress to support? Do not about the unity of AIADMK, (Interruptions) You think about unity of congress in Tamit Nadu You are four factions We are divided. in Tamil Nadu. We are divided intoyou are scattered. But you are scattered into pieces in Tamil Nadu.

SHRI V. NARAYANASAMY: Vice-Chairman, Sir, the hon, Member is agitated because...

SHRI M. VINCENT: That is my That is my right. duty.

NARAYANASAMY: Sir, there is no reason for his agitation (Interruptions)

SHRI M. VINCENT: Who are they to talk about unity of Anna D.M.K. terruptions)

SHRI V. NARAYANASAMY: I would Members like to say this to the home

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of the AIADMK in particular They have been telling that there was a message from the Prime Minister's office and the basis of the message they were under the impression that the Congress party was supporting them. I would like to quote two instances to how what was the stand of the Congress-I party, right from beginning. I would like to quote the statement issued by the Congress-I party before Janaki Ramachandran met Prime Minister. It is reported in 'The Times of India' dated 11th January 1988.

'Mr Rajiv Gandhi wants the warring AIADMK factions in Tamil Nadu to smoke the peace pipe without the Congrese having to intervene."

What is further is very important for the hon. Members from the Janaki faction of the AIADMK:

"Since the Congress leadership tends to look at the crisis within the AIADMK as a private affairs to be settled ween Mrs. Janaki Ramachandran Ms. Jayalalitha, it naturally does lend much credence to the solo bid by Mr. P. Kolandaivelu, AIADMK, MP, to try and involve the Congress into playing a mediatory role."

It was made very clear that it is internal affairs of the AIADMK party and our Prime Minister categorically stated, consistently stated, that they had to unite together so that they would able to get the support of the Congress-I On the contrary, what has happened, Sir? One group was kent a five-star hotel. The group having 97 members was kept there.

SHRI V. GOPALSAMY: The other group was kept in a ginning factory

SHRI V. NARAYANASAMY: other group of 30 was flying from place to place to escape the clutches of other group. I would like to charge the AIADMK that money played a major role in winning over the confidence and support of the other group. The history of politics... (Interruptions), crores of rupees ran into the hands of MLAs which is a shame on AIADMK

SHRI ALADI ARUNA alias V. ARU-NACHALAM. It is the same case Meghalava

SHRI V. GOPALSAMY: You have made a very valid point,

SHRI V. NARAYANASAMY: Von kindly sit down. Sir, I am not yielding.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): He is not yielding.

SHRI V. GOPALSAMY. How did the factions get the money? After the demise of M.G.R. or before that? did they get the money? He is making a serious accusation that crores of money Did they get the money bewere spent fore the demise of M.G.R. or after that?

SHRI V. NARAYANASAMY: Mr. Vice-Chairman, Sir, on 13th January 1988, this is reported in 'The Hindu' is, after the meeting of the Prime Minister by Smt. Janaki Ramachandran, go through it, whether she was consistent or inconsistent in her approach and whether she was satisfied with the meeting which she had with the Prime Minister At the airport after getwill be known. ting into the car Mrs. Janaki Ramachandran signalled to the Chief Secretary come near and after consulting the Chief Secretary for a few seconds, she said that her talks with the Prime Minister, Shri Rajiv Gandhi, were satisfactory and she She was not categodid not elaborate. rical of the support, of the alleged support, which they sought from the Prime Minister, of the Congress-I support It is very well said AIADMK. Another incident is she was doubtful before the session she contacted honourable Buta Singh, the Home Minister, to know the opinion of the Congress Party. The Cong-Then see the consequences. ress-I Party was categorical in its turn that it will support only the nuited AIADMK. (Interruptions)

Now I refer to the incident that took place on 28th January. 1988. Tamil [Shri V. Narayanasamy]

Nadu Assembly is one of the noble Assemblies in the world—not only in country but in the world. Great stalwarts were there in the Assembly. see how the image of the Tamil Nadu Assembly has been ruined by the Speaker by his acts in the Assembly...

SHRI ALADI ARUNA alias V. ARU-NACHALAM. With your blessings.

SHRI V. NARAYANASAMY: Whether blessings or curses, you will see...

SHRI V. GOPALSAMY: Earlier they were blessing him, now they are cursing him.

SHRI V. NARAYANASAMY: In the report of the Governor...

SHRI M. VINCENT: Who prepared that Governor's report? It is a ioint venture of Shri Buta Singh and Chidambaram.

SHRI V. NARAYANASAMY: You go and ask the Governor.

In the report of the Governor he made a reference to the memoranda submitted by various political parties against Speaker and his conduct in the House. At 10 A.M. the Speaker is to conduct the House for the purpose of recording confidence. The speaker read one couplet from Thirukkural and he said that five MLAs belonging to Congress-I had gone out of Congress Party and he received a telephonic message. The Speaker who claims that his powers are skyhigh, says he is not a person who is bound by the Constitution, he is not a person who bound by the Rules of the House. He says that he received a telephonic message that five MLAs have resigned from the Congress Party and membership the Assembly. I would like to refer to what the honourable Speaker of Tamil Nadu Assembly had said and honourable friends from the **AIADMK** will note, he has completely forgotten Articles 190 and 191 of the Constitution...

SHRI ALADI ARUNA alias V ARU CHALAM: Even a telegram is accepted as a Writ Petition by the courts: even ordinary letters are accepted as Writ Peti-Tell us whether five MLAs resigned or not. You attacked them, tortured them within the House People know everything. You were very particular about the formalities Tell whether it is a fact or not.

in relation to

Tamil Nadu

SHRI V. NARAYANASAMY: It very clear that whenever any member of the Legislative Assembly resigns from bis membership, he has to give his resignation letter in his own handwriting and submit it to the Speaker that he is resigning from the membership of the Legislative Therefore, the question whether a telephone message could be considered as resignation from the membership of the Legislature or the Congress (I) Party. The honourable Speaker of Tamil Nadu...

SHRI MUKHTIAR SINGH MALIK (Haryana): Honourable?.. (Interruptions) ...

SHRI V. NARAYANASAMY: Sir. the honourable Speaker of Tamil found that the message was favourable to the Janaki Ramachandran group favourable to his party to get the support. He immediately said that he was adjourning the House and he said that the House would meet again at 12 o' clock. 12 o' clock, Sir, what happened? The Members went inside the House. The Speaker, on an earlier petition given by one of the MLAs, said that he was He disqualified disqualifying six MLAs. those MLAs from the House. follow the procedure for the purpose disqualifying a Member as provided under the anti-defection law? No, he did He flouted the rules and regulanot. tions of the House and the Constitutional provisions, especially the anti-defection laws. The Speaker again adjourned the House and said that it would be reconvened at 3 o' clock. Then Sir. respected Members of the House, finding that he was acting in an undemocratic way, elected one Mr. Sivaraman as Speaker... (Interruptions)... The DMK

Party also joined in that and they also supported the new Speaker who was elected and the former Speaker was removed from the House and the Janaki Ramachandran Ministry was dismissed... (In-Terruptions).. The DMK people supported it.

SHRI V. GOPALSAMY: We supported that. You are only confused... (Interruptions) ...

SHRI T. R. BALU; We never supported that... (Interruptions)...

SHRI THANGABAALU (Tamil Nadu): I am telling you, you supported it ... (Interruptions), The DMK Members were sitting inside the Assembly and they supported it, Sir... (Interruptions)... T was an eye-witness to that terruptions). .

SHRI V. GOPALSAMY: We never supported that... (Interruptions)...

SHRI THANGABAALU: I was an eyewitness to that, I am telling you... (Interruptions) ...

SHRI V. GOPALSAMY. You were also one of the storm-troopers... (Interruptions)...

SHRI THANGABAALU: That is your business and not mine... (Interruptions).

SHRI V. NARAYANASAMY: Sir, would like to submit that the honourable Speaker of the Tamil Nadu Assembly claimed that he acted in the House according to the rules and regulations and also the Constitutional provisions Kindly see his conduct At 3 o' clock when he sat in his seat, the other Speaker, Mr. Sivaraman, wanted to occupy seat and he was physically pushed away and the MLAs were there to tell him to take the vote of confidence. His hirelings had been dressed in the uniform of the officials of the Tamil Nadu Assembly and they had been sent with weapons and the Congress (I) MLAs particularly were assaulted and were injured. (Interruptions) ...

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): No cross-talk will

recorded at all...(Interruptions)... No cross-talk should be recorded. Narayanasamy you proceed

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SHRI V. NARAYANASAMY: Sir, the Congress (1) Members were identified and were brutally attacked... (Interruption(). Sir, the people would seen on the TV and they would have read in the newspapers also all This is the conduct of the AIthings. ADMK faction led by Mrs. Janaki Ramachandran on 28-1-1988 and the Speaker : Legislative Assembly of Tamil Nadu. Now, what is the course open to Governor under these circumstances? Sir, the constitutional machinery broke down I would like to quote one instance here. An honourable Union Minister was sitting in the gallery and he had no protection. He had to telephone the Governor to give him protection to out of the Assembly precincts. the sorry state of affairs which prevailing at that time in the Tamil Nadu and they are now telling that the Congress (I) Party has betrayed them, I put it very clearly that the impression they have created in the minds of the people of Tamil Nadu that the Congress party has betrayed them, is untrue. (Interruptions)

THE VICE-CHAIRMAN (SHRI GESH DESAI): No cross-talk will on record.

SHRI V. NARAYANASAMY: I would like to tell you, Mr. Vice-Chairman Sir. what was the effect of the imposition of President's rule on the minds of the people of Tamil Nadu, and what was effect on their minds, of the act of the Central Government and the President of India in dissolving the House and promulgating President's rule in Tamil Nadu. All the people from the bottom to upper class welcome it. There was no untoward incident there. The people found that they had been relieved from the 'goondas'. People found that they would get justice and the welfare measures will be implemented in Tamil Nadu. I tell you of the reaction of the Dravida Munnetra Kazhagam deputy leader in the Assembly, Mr. Nanjil Manoharan

#### [Shri V. Narayanasamy]

said in a statement in Madras that the 'undemocratic' and 'shameful' acts inside the Assembly would put to shame every Tamilian. He said that many Opposition members were running for their life when they were attacked by the police. After the commotion subsided, the DMK MLAs were returning to the chamber to cast their votes. But the doors were closed before four of them could enter the House, he said.

Sir, I quote another leader, the leader of the CPI(M) group in the State Assembly, Mr. R. Ramani, who said that the Speaker, Mr. P. H. Paudian, had no business to change the schedule decided by the Business Advisory Committee. He said that the State Information Minister, V. V. Swaminathan, approached CPI(M) to extend its support but party declined to do so. They approached the DMK the CPM and groups to get their support just to main in power. This is the attitude of the group led by Mrs. Janaki Rama-They even tried to purchase chandran. Cong. (I) MLAs. That is my charge.

Then, Mr. Ramani goes on to say that the Speaker's disqualification of 33 MLAs on grounds of defection was authoritarian and smacked of vindictive attitude. The hon, Member from the other side, from the CPI(M) group, says that the Congress has murdered democracy. But this is the statement of the CPI(M) leader from Tamil Nadu. The facts which have been narrated would show who murdered democracy. It is only the Speaker of the Assembly and the faction of the ADMK led by Mrs. Janaki Ramachandran which murdered democracy.

Therefore, Sir, I want three things from the hon, Minister. First of all, the Speaker who has completely flouted the laws and regulations and the Constitution should be removed from his office forthwith. Secondly, I would like to urge upon the hon, Minister to conduct a judicial inquiry into the incidents that took place on 28-1-1988 when more than 30 Congress (I) members had been bru-

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tally attacked in the Assembly itself, Thirdly, lot of money power was used by the AIADMK group and they were trying to purchase the M.L.As. The Government should raid all the premises of the Ministers of the AIADMK and should find out the hidden money. Fourthly, I would request the hon. Minister to order early elections so that democratic norms may be maintained in Tamil Nadu.

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THE VICE-CHAIRMAN (SHRI JA-GESH DESAI); Mr. Aladi Aruna. Your time is only six minutes.

SHRI ALADI ARUNA alias V. ARU-CHALAM; I have to answer many questions,

THE VICE-CHAIRMAN (SHRI - JA- a GESH DESAI): I will ring the bell in six minutes and then you should finish within two minutes.

SHRI V. GOPALSAMY. He represents the affected party. He should be given more time.

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SHRI ALADI ARUNA aitas V. ARU-NACHALAM: Mr. Vice-Chairman, Sir, on behalf of All India Anna D.M.K. party, I strongly condemn the imposition of President's rule in Tamil Nadu. (Interruptions) Whatever you call it, I little bother about it. We are the real AIADMK.

SHRI G. SWAMINATHAN (Tamil Nadu); Don't say that you are the real party.

(Interruptions)

SHRI V. GOPALSAMY: We have to ask MGR about it.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI); Please don't interrupt. No interruptions please.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Sir, Article 356 is a powerful weapon in the hands of the political party at the Centre which they use against political parties in the States. This is the first time in our history that President's rule has been promulgated in a State on the ground of violence within the precincts of the legislature. We are against

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violence. We condemn violence. I have to remind this House that the Congress(I) Party and the Jayalalitha factions mostly responsible for this violence the precincts of the legislature Since media is absolutely under the control of the Centre, the telecasts and broadcasts are always one-sided. In that matter they showed the incidents of violence. Before I deal with the incidents of violence, I bave to mention about the betrayal and the treatherous character of the Congress Party and how they cheated and stabbed the AIADMK in the back. Our Madam Chief Minister met our hon. Prime Ministel and sought cooperation for the Confiden :e Motion The hon. Minister discussed various issues with our Chief Minister and assured full cooperation to the Government and the people of Tamil Nadu. A bulletin had been issued from the office of the Prime Minister to this effect. We also met Mr. Buta Singh and Mr Moopanar.

THE VICE-CHAIRMAN (SHRI GESH DESAI): This won't go on renot cord. It is in good It does not look good. All these words will be removed. These words will not form part of the record. (Interruptions)

SHRI SURESH KALMADI (Maharashtra): He is not fair.

SHRI P. CHIDAMBARAM. Sir, these remarks are not only....

THE VICE-CHAIRMAN (SHR) JA-GESH DESAI): Those words will be deleted from the record. We have to maintain decorum in the House.

' SHRI ALADI ARUNA alias V. ARU-NACHALAM: If you delete them, Sir, I have no objection.

SHRI P. CHIDAMBARAM: He must withdraw it.

THE VICE-CHAIRMAN (SHRI GESH DESAI): He is withdrawing it.

SHRI ALADI ARUNA clias V. ARU-NACHALAM: If the Chair feels, I have no objection.

SHR! P. CHIDAMBARAM: He must withdraw it.

(SHRI JA-THE VICE-CHAIRMAN GESH DESAI): He has said that he is withdrawing those words. The matter ends there.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Including the word 'black'.

SHRI P. CHIDAMBARAM: We are proud of our black colour.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: That is his name. I put it in translation.

SHRI V. GOPALSAMY: Cleopatra was black and beautiful.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Sir, we met the senior leaders of the Congress party and asked their co-operation and were assured their co-operation. Even on that particular day, Sir, Madam Janaki Ramachandran phoned up Mr. Buta Singh and Mr. Buta Singh assured that they have taken a decision for neutrality. But what have we received through phone? (Interruptions) You have every right to That is a different issue. differ. at 9.45, we came to know that the Congress was prepared to stab in the back. We came to know of it at 9.45 in Sir, here the hon. Minister morning. the action questioned about and propensity of the Speaker. Sir, I am to tell the House that just before O' clock, he received a message from the Congress Members that they have resigned their membership from the State Legislature. He informed it to the House. As soon as he informed it, there was chaos, there were abuses hurled against the Speaker. He was not able to manage the House and then he adjourned

<sup>\*</sup>Not recorded.

[Shri Aladi Aruna alias V. Arunacha-

House up to 12 o'clock, Then, Sir, at 12 o'clock, the House reassembled. 12 o'clock what really 'nappened was that he gave his judgment on the basis of a petition given by one hon, Member, Mr. Tamilmani, regarding anti-defection law. Sir, afterwards there was full pandemonium in the House. The Speaker was not able to control the House. Then he adjourned the House till 3 o'clock. What happened at 3 o'clock is more important, Sir. The Congress party and the Jayalalitha faction indulged in a deliberate vio-They did not allow the Speaker to promed with the business House, Sir, the Governor has clearly stated what has been done to the Speaker. Sir, wit your permission, I want to say what he said: "At 3 p.m. the Speaker entered the I ouse and took his seat. Immediately thereafter Thiru Sivaraman, Congress MLA, moved in to occupy the same seatthat is the Speaker seat—and other MLAs moved towards the Speaker's seat pandemonium broke out. The Speaker was being jostled and pushed from the seat. He fell down from his seat. Chappals were used freely, paper weights were thrown at each other and fistfighting on a large broke out. Among the Members, The Speaker was injured." Sir have you ever heard in our history that Speakers were attacked by the MLAs? Have you ever heard the Speaker's podium being occupied by other people illegally unconstitutional and unlawfully? Who is responsible for these atrocities? Who is responsible for this unconstitutional attitude? Is it not the Congress? Has it been broadcast? Has it been telecast? Nothing of that, Sir, more than that, Sir the Governor himself has clearly stated in his statement that "the parallel session held by the rival group comprising Congress (I) and Anna DMK Jayalalitha group was unwarranted."

Who is responsible? Now they about political ethics Now they speak abou political morality. Now you speak about the dignity and decorum of the House. Under what circumstances? Under what propriety? So, Sir, my point is that they are responsible. I admit it is a black

day. I admit it is a day of shame. But It is because of you, because of your cooperation, because of your blessings, because of your instigation from the Centre That is my charge. Now, they say, Speaker must be removed. I need not say much about that The Constitution is very speci Article 179 is very specific and it says that the Speaker will continue till another Speaker is elected by the So, the question does not cerned State. So, they are for the suspension of the article. Let them do it. They will have to answer people for their unconstitutional deeds. But, Sir, I am to remind the House now they are questioning the propensity and doubt the actions of the Speaker. But have they ever registered their protest against a Speaker in the past? Have they opposed a Speaker on any single occasion in the past? Sir.... (Interruptions).

in relation to

Tamil Nadu

SHRI V. NARAYANASAMY: Sir, we have done t so many times.

THE VICE-CHAIRMAN (SHRI GESH DESAI): You allow him to speak. When you get your turn, at that time you speak.

SHRI ARUNA alias ALADI ARUNACHALAM: With your co-operation what has happened in Tamil Assembly? The Speaker took action against one weekly Ananda Viketan. thankful to Hon. Minister, Mr. Chidambaram, he rendered good service at the last moment. But who initiated? Chinthan initiated to take action in the Tamil Nadu Assembly. A Congress seniormost Member asked to take action against a weekly he is mostly responsible. only that, Sir. Unfortunatev 10 MLAs of DMK party were disqualified from the Who initiated? Assembly. The same Congress people. They were responsible. they were behind it. They did not regis-

SHRI THANGABAALU: We are not responsible. We opposed it at that time.

ARUNA SHRI ALADI alias ARUNACHALAM: Never, never. Where is the record? What is the record? You can oppose it here What is the record in the assembly that is more important Then, Sir, I am to remind....

SHRI V. NARAYANASAMY: Have you followed the procedure?

SHRI ALADI ARUNA .ARUNACHALAM: You allowed the discussion, that is why I am saying all these things. Sir, on one occasion for setting aside the judgement of the High Court, Mr. Chintan initiated the discussion in House. (Interruptions). So, for all the actions. I am thankful to the Congress Party for extending their cooperation to the Speaker in the past. Then why do you question now? Under what ground? Under what moral authority? Sir, we have no right to question the Speaker. He has done his duty according to the Rules and Regulations. It is left to him to manage the House, how it is proper. Now they say, you have accepted the resignation of five Members. Of course, formality has not been followed There is no need, because of the extraordinary situation. extraordinary situations, post cards telegrams are accepted as writ petitions. There are formalities for filing the writ petitions. There we have to fulfil certain formalities. The fact is, whether five Members resigned from their membership of the legislature or not, the fact, is that they have resigned, four members, five members entering first, they were tortured; they were attacked by the same Congress people. Because of their torture and attack one Krishnamurti refused to resign. Then **he** withdrew his resignation. four Members sought the help because they said otherwise they would be killed. Not only that Sir. The awkward position was that one Member belonging to this House who was sitting in the gallery; threw a chair upon the Speaker; it has been reported.

SHRIMATI JAYANTI NATARAJAN: It is wrong. (Interruptions).

THE VICE-CHAIRMAN (SHRI JA-CESH DESAI): You correct it when you are going to speak.

SHRI ALADI ARUNA alias V. ARUNACHALAM: I did not disclose the name. If he is very particular about the name, I will give the name.

SHRI THANGABALLU: You are telling a wrong thing. (Interruptions).

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Tamil Nadu

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Please, please,

SHRI ALADI ARUNA alias V. ARUNACHALAM: I can certainly say it is not Thangabalu; it is not Jayanthi Natarajan, as our Prime Minister got certificates from other areas....

SHRI P. CHIDAMBARAM: Sir, it is for you to consider and rule whether the hon. Member would be right in making a statement which casts aspersions on a sitting Member of the House. Though he did not mention the name, he said that he is a Member of our House. Can be do that? It is for you to decide if he can say that.

SHRI ALADI ARUNA alias V. ARUNACHALAM: If he wants, I am prepared to name him; I am prepared to face the consequences. It is only in a decent way that I put it.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): He has not given the name of anybody; he only said a Member of the House.

SHRI ALADI ARUNA alias V. ARUNACHALAM: In a general way I am saying it. And if he is particular about the name, I am prepared to give the name; but I dont want.

Not only that. The same Member went to the Chamber of the Chief Secretary of Tamil Nadu and said: 'You are responsible for all this'. He abused the Chief Secretary. Why did he threaten the Chief Secretary? What was the need for him to go to his Chamber and abuse him? If he had any grievance, he could have gone to the Speaker; he could have contacted the Assembly office. Why did he threaten the Chief Secretary? It is because the Chief Secretary is a Harijan, and that is why he threatened him. (Interruptions).

SHRI M. M. JACOB: Sir, the rules in the House are clear. Rule 238A of the Rules of Procedure and Conduct of the Business is regarding procedure regarding allegations against members. It says:

"No allegation of a defamatory orincriminatory nature shall be made by a Member against any other Member or a Member of the House unless the Member making the allegation has given previous intimation to the Chairman ... "

SHRI V. GOPALSAMY: He is not making any allegations; he has not mentioned the name of the Member.

SHRI P. CHIDAMBARAM: Mr. Aladi Aruna cannot take shelter under a technicality. He is making an allegation which is of a defamatory or incriminatory natture against a sitting Member of the House. If you now take the view that merely by not referring to the name he gets out of the rule, that would be a precedent for everyone to follow in future to make allegations without mentioning any name.

SHRI ALADI ARUNA alias ARUNACHALAM: I criticised the attitude of the Congress Member in a general

PROF. C. LAKSHMANNA: Sir, the rule was quoted. This rule can apply only if the Member mentions a name and levels charges against him.

SHRI M. M. JACOB: The colour, the height, the weight is mentioned without mentioning the name.

SHRI V. GOPALSAMY: He has not named the Member; he only said he is a Member of this House. And he said certainly it is not Jayanthi Natarajan; it is not Thangabaalu. Therefore, if that is objected to, it means we will not be permitted to say anything.

SHRI M. M. JACOB: You can say the colour, the weight, the height, without naming the person?

PROF. C. LAKSHMANNA: You cannot stiffe a Member from saying anything. So long as he does not name the person or cast aspersions, he has every right to say and he should be permitted

**ARUNA** alias V. SHRI ALADI said that ARUNACHALAM: Ιt is members attacked Congress AIADMK It is again false. If you go members. through the actual pictures taken by the State Government, they show our members were attacked. You see the front page of FRONTLINE. It is the journal always supporting the Congress. (Time Bell). You see the pictures. These are belonging to the MLAs of our party. They have been assaulted they have been attacked. This is the real, factual position, but now they are giving another side of the picture. Why did the Congress party indulge in violence? The point is, nearly 20 Congress MIAs belonging to the Shivaji group were against their decision. There was a division in their own party. That is why they created a pandemonium and ran away from the House. That is the fact. Now they are trying to hide the fact. (Interruptions).

Now let me conclude Sir, we sailed with the Congress since the year 1977, with an exception of one year. In ail trials and tribunals, in all storms and hailstorms we were with the Congress but at the last moment they have stabbed us. We are not afraid, we are prepared to accept your challenge. Whatever the time, whatever the place, we are prepared to face it. know your pas past fidelity. We know how you toppled the DMK Government, how you divided the Janata party, how you encouraged Charan Singh and then toppled Charan Singh. At that time I was in the Sixth Lok Sabha. (Interruptions). I know how you toppled Farooq Abdullah's Government. I know, it is your legacy Our Prime Minister in true sense has inherited the qualities of his mother because Mrs. Gandhi proposd one candidate and worked for another candidate in the Presidential election. No, dobut, the Prime Minister is following the same path like his mother. This is the lesson we have got from you. And this lesson is not for Anna DMK party alone, it is a lesson for all political agencies, for all political parties in Tamil Nadu.

With this note of warning we are prepared for elections and in elections we are going to prove that if you get 20 seats Aladi Aruna is prepared to resign from this post. With this fact I conclude my speech.

SHRI M. M. JACOB: One moment. Mr, Vice-Chairman, Sir, I believe that you have expunged the words 'sitting Member' referred to by the hon. Member.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAD: He has not mentioned the name of any Member. (Interruptions). I will do one thing. I will go through the record. I will see what has been written and if necessary, I will get it expunged.

9HR<sub>1</sub> V. GOPALSAMY: He has not mentioned the name of any Member,

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): I will look into the record.

SHRI NIRMAL CHATTERJEE (West Bengal): Tomorrow they will say that we cannot attack the Congress party because members of the Congress Party are also sitting members of this House. Now we will have to be careful.

SHRI V. GOPALSAMY: Last year the Prime Minister himself criticised a sitting Member of the BJP. The Prime Minister made accusations against a sitting member of the BJP on the floor of this House.

THE VICE-CHAIRMAN (SHRI JA-GE9H DESAI): This chapter is closed, I have already said that I will go through the record.

श्री हयात्स्ला ग्रन्सारी निर्देशित) : उपमन्नाध्यक्ष महोदय, प्रेस में नाम देने में ज्या होता है कि अखबार में नाम न दिया जाय लेकिन इस तरह से लिखा जाय कि प्रवनेवाला समझ ले ते प्रेस पर केस किया जा सकता है। और अगर आप एलाल कर देगे ते। सारा प्रेप में छप काएगा

SHRIG. SWAMINATHAN (Tamil Nadu): Before I spoke, I requested you to allow me to speak earlier because I had me that by to leave but you informed 4.00 O'clock. You will allow me to speak. Now it so happened that Mr. Aladi Aruna

of the AIDMK group has spoken here so emotionally that while concluding his speech Mr. Aladi Aruna informed the House that if the Congress was able to win 20 seats in the next election he was willing resign his seat. Shri Aladi Aruna

4.00 P.M. has got another year to go. I would request the Congress Party to hold the elections as early as possible.

SHRI ALADI ARUNA alias V. ARUNACHALAM: I request you also to

SHRI G. SWAMINATHAN: I have not thrown a challenge. At least on basis I request the Congress Party and the Government of India to have early elections in Tamil Nadu.

Sir, much emotional speeches have been made here. I could see, Mr. Narayanasamy from the Congress(I) became so emo tional that his throat was congested and he was speaking in two voices. At the same time. I only wish to dwell for a few minutes on what had happened in Tamil Nadu Assembly and what remedial action has to be taken in this matter. What happened and what took place in the Tamil Nadu Assembly has been elaborately discussed by all the Members and for a particular moment, I was feeling whether I was sitting in the Tamil Nadu Assembly. or I was sitting in the Rajya Sabha because the same kind of speeches, the same kind of emotions, the same kind of accu sations, what has been happening in the Tamil Nadu Assembly, I could find happen. ing here in the Rajya Sabha, except the Chair and the Member talking in English instead of in Tamil.

Sir. when I talked about this matter during the discussion on the President's Address, I was informed by Mr. Aladi Aruna at that time that one could not speak about the Speaker because of Rule 238 of the Rajya Sabha Rules, I am thankful you now. Now you have allowed the Members to speak about the Speaker. And if you do not speak about the Speaker of the Tamil Nachi Assembly, there is no reason why you should spea on this matter, because the whole thing was precipitated by the Tamil Nadu Speaker and if at all there is President's rule that has come about in Tamil Nadu it is because of the

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conduct and the way in which the Speaker behaved in the Tamil Nadu Assembly.

As has been mentioned by a previous speaker, I am not only speaking on Tamil Nadu Assembly as it is, but also on the Governor's report which has become a public document, which has been placed on the Table of the House and anybody can quote and anybody can speak on that. in the very first sentence it has been menuoned that there was impropriety on the part of the Speaker to have adjourned the House at 10 a.m. on 28th January 1988. Mr. Aladi Aruna informed us that the Speaker had adjourned the House not because he wanted to, but he got a telephonic information from five Congress(I) M.L.As, and because pandemonium prevailed in the House, he adjourned the House. What transpired there on that day was, the Speaker came there and immediately after saying Thirukkural, as is usual for him to do, and which was the most pertinent one he mentioned on that day, he immediately said "Because I had a telephonic conversation, I am adjourning the Thereafter pandemonium broke out. There is no necessity why there should be pandemonium. There should be some frustration for pandemonium to break out. And one could see that of all the people who have played a game there, the parties who have been there—the Congress Party was there AIADMK (Janaki Group) was AIADMK (Jayalalitha Group) was there, .ll other people were there-who was the nost frustrated on that particular day? As has been already said by Mr. Aruna, till the last moment, they were expecting support of Congress(I) only at 9.45 a.m on that day they came to know that the Conaress was "stabbing" -according own language, I am not using that language—them in the back. So they had a rude shock. They were all the time thinking that their Government will continue, but they had a rude shock at 9.45 a,m when they came to know that the Congress(I) was not "oing to support them and definitely their Government was going to fall. They had a great emotion and there was a great commotion and in the Assembly they created a commotion because they wanted that this

Confidence Motion should not be taken up in the Assembly because if the Confidence Motion was taken up, with the Congress(1) Party not siding with them and not being neutral they would be defeated. If they were defeated there would be another Goernment in Tamil Nadu Assembly, whether it was to be Congress(I) with the support of Jayalalitha Group or whatever : might have been I am not going into that. But there would be another Government. It was again for the Governor to call upon other parties if their Government fell. Naturally the Governor had to ask the next largest party—which was the Congress(I) with 64 members in the Assembly. That is what they wanted to prevent, that is what exactly they wanted to prevent.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: That is partly true.

SHRI G. SWAMINATHAN: I am very specific I do not want to hide anything. There is no point doing that. Every one knew what was going to happen. Sir, if the Government is defeated, then, naturally, the Government has to call the next biggest party in the Tamil Nadu Assembly. The next biggest party in the Tamil Nadu Assembly is the Congress Party, and the Congress Party will be called and asked whether it will be able to form a government. Naturally, the Congress Party will fre to form a government. There is nothing Governor asking another wrong in the party.

SHRI ALADI ARUNA alias V. ARUNACHALAM: It is in minority. Let him say with his co-operation it will from. That is the plan. That is the conspiracy.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): What he has to say, he has to decide, not you and me

SHRI G. SWAMINATHAN: The Go vernor has to ask the Congress Party whether it will be able to form a government. Then the Congress Party will try to find out form all the other parties, who will support it, who will favour it. All that is after calling them only. It has never happened, it has not happened. So, ultimately what has transpired is that they wanted

to prevent that situation in which ther party would be ousted from power and another party will be coming to power.

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What is the methodology them use J? They wanted to do it by seeing to that pandemonium prevailed. All kinds of adjournments were done by the Speaker. They wanted to see that all kinds of elements, not only the legislators but all kinds of outside people come in and prevent the going to the House legislators from and then take a vote of confidence to see that they were a majority Again they had the temerity to go to the Governor and say that the had got the confidence vote. What kind of a confidence vote? That was a dence vote taken after chasing away all The MLAs after preventing the MLAs from going to the House and after creating pandemonium in the House.

So, I only wish to stress, Sir, that if at all anybody was frustrated, it was only the Aladi Aruna group in the Assembly. It is their own behaviour to protect themselves and to see...

SHRI M. VINCENT: I deny that, Sir.

The Jayalalitha faction MLAs dragged away the mike, I remember. It has appeared in the papers. (Interruption).

Now, I have those papers with me. You can see the papers, Sir.

SHRI V. GOPALSAMY: It is a very important document.

SHRI ALADI ARUNA alias V. ARUNACHALAM: It is the sixth party to him. (Interruptions). All that, he might have forgotten.

SHRI M. VINCENT: Sir, this is the paper.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): No, no, please.

SHRI V. GOPALSAMY: It is a very relevant document, Sir.

SHRI G. SWAMINATHAN: The wonderful thing here is, our Members from this side, the DMK Members are very happy that we are quarrelling. They want that this discussion, our fighting against each other should continue. That is why they are doing all these things.

SHRI M. VINCENT: There are three Swamis in the Jayalahtha faction-Ramaswamy, Chinnaswamy and Periyaswamy. They walked away with mikes.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Please sit down. Why are you doing like this? What has happened to you today?

SHRI G. SWAMINATHAN: Sir, my time has been swallowed away.

When there is an attack, naturally, you have to retaliate. Nobody is a sanyasi in the Assembly. When you are suddenly being attacked by your own MLAs or by goondas, you have to retaliate. Naturally we are not sitting quiet.

### SHRI M. VINCENT: You admit #.

SHRI G. SWAMINATHAN: Naturally, when you attack us, we also attack. Who attacked first? Who had the motive to attack? What is the motive, and what is the reason for the attack? Who wanted to see that the proceedings did not take place? I would say, Mrs. Ramachandran Government and her faction of the AIDMK saw to it that the Assembly did not function Sir.

On the other things, Sir, I only wish to mention about whether the Speaker had the powers to adjourn. According to Mr. Aladi Aruna, he has got every power to adjourn the House. It has already been mentioned, and I also wish to mention, that the Speaker is not the master of the House. The House is the master of the Speaker. It has been already confirmed by Kaul and Shakdher. It has been enumerated by the Page Committee which was formed in 1971.

I wish to say that this is not the first time that it has happened in India. Such incidents have happened before. Such an incident has happened in Punjab. Such an incident has happened in Kashmir. Such an incident has happened in West Bengal. Many such incidents have happened. Whenever there is a no-confidence motion against the Government or sometimes when there is a no-confidence

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motion against the Speaker, the Speaker tries to save himself or save the Government by adjourning the House. It happened once in West Bengal, once in Kashmir, In Punjab also it seems it happened. A committee of Presiding Officers was formed. They went into the question of adjournment.

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I only wish to say regarding the position of the Speaker, the office of the Speaker because it is a general thing. I feel that such things should not happen in the country hereafter. Whether it is Tamil Nadu Gujarat, Punjab or West Bengal, same norms have to be adopted. They are very clearly stated:

"In order to set at rest any doubts that might have arisen as a result of the attitudes adopted in 1967-68 by the Speakers of the West Bengal and Punjab Assemblies, the Page Committee, while commenting on the duties and responsibilities of the Speaker and his relation with the House, made the following observations.

"The Speaker is a part of the House, drawing his powers from the House for the better functioning of the House and in the ultimate analysis, a servant of the House, not its master.'

While the Speaker has considerable discretion in regard to journing the House, this discretion has to be exercised by him within reasonable limits and in a manner so as not to obstruct the working of the House, As observed by Speaker Reddy, it is the first duty of the Speaker..."

SHRI RAOOF VALIULLAH. Sir, the Tamil Nadu Assembly Speaker's name is Mr. Pandiyan and he is referring to Mr. Pandemonium Mr. Pandemonium. What does it mean?

SHRI G. SWAMINATHAN: Sir. I wish to quote:

"It is the first duty of the Speaker to enable the House to function and not to shut it out. The House is paramount not the Speaker, who can claim no inherent right to override or bypass the House, or to arrogate to himself powers which belong to the. function House."

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Again one small quotation from Kaul and Shakdher:

"The power of the Speaker, is however, limited in the sense that House at a he either adjourns the fixed hour or at such other hour as he may determine after taking the sense of the House,"

If the sense of the House is that they want to proceed further, the Speaker has no right to adjourn. In the Tamil Nadu Assembly the Members wanted to proceed further. They wanted to have the Confidence Motion to be taken into consideration but the Speaker prevented the whole thing and shut the Members from the House.

The power of the Speaker is further limited in the sense that either he adjourns the House at a fixed time... "If any variation is required in this, the matter must be decided by the House on a motion made on behalf of the Leader of the House." Suppose it is decided at 10 O'Clock and tomorrow if the Speaker wants to adjourn the House and the sense of the House is that the House should continue it could be done only by a motion of the House Members and not by the Speaker alone

I do not want to dwell much except to quote this.

"The rules relating to the adjournment of a State Assembly are generally the same as in Lok Sabha. However, in some States, Speakers exercised powers which were held to be beyond the scope of the rules. practice and custom in this behalf and these acts became subjects of acute political controversy."

This is what they said and this is what happened in the Tamil Nadu Assembly.

I also wish to mention that the Speaker had no right to adjourn the Assembly and he had done so on his own self and it is not right on his part to do those things. Only because that had happened, the whole pandemonium broke out and the people were not allowed to speak. This is what happened.

I wish also to mention here that there is a specific Tamil Nadu Assembly rule. This rule came specifi--cally after some incident happened in 1974 when a Speaker by name, Mr. Mathiazhagan was there At that time a no-confidence motion was tabled by the AIADMK Party, which came in at that time. When the noconfidence motion was moved, be immediately adjourned the House and went away. Thus he prevented a noconfidence motion to be moved against himself. Ultimately, after AIADMK party came to power there was a specific rule drafted in the Tamil Nadu Assembly rules where it has been stated regarding the power of the Speaker that he can adjourn only when there is disorder in the House. That has been very clearly stated. So, the Tamil Nadu Assembly Speaker has violated not only Constitution and propriety but the rules of the Assembly, So, would only wish again to reiterate the point raised by the hon Speaker, who spoke before me, that the Speaker should be removed under Article 356(1) (C) as has been mentioned already. That can be done, I only wish to narrate that it happened before. In the case of West Bengal and Punjab the Speakers have been removed Ander Article 356(1) (C) and under I this provision the President has taken the incidental and consequential provision of the Constitution. Those two Speakers have been removed. If at all any Speaker had to be removed, it is Mr. Pandian who had to be definitely removed. I do not know why this article 356(1) (C) has not been

suspended by the President. May I know from the hon. Minister whether he is still going to protect the hon. Speaker? Why they are soft towards the Speaker? Even their own party workers staged the hunger strike throughout Tamil Nadu against the conduct of the Speaker...(Interruptions)

SHRI ALADI ARUNA alias V. ARUNACHALAM: Every Member is a Member of our party and the Legislature.

SHRI G. SWAMINATHAN: You should try to find out why they have not taken action. I would strongly recommend that we should take action against the Speaker under article 356(1) (C). He should be definitely removed.

There is a problem Whenever there is any important function the Speaker has to be invited. When the new Governor was appointed I found the other day on T.V. that one of the principal invitees was Mr. Pandian, the Speaker of the Tamil Nadu sembly. He was given an honourable place on the dais Everybody able to see this gentleman who responsible for murdering democracy. He was the man invited by the Congress party. He was invited by the Governor because protocol necessitates that the Speaker has to be invited and once he was invited he comes in his usual form and he sits at a very prominent place on the dais. Then between the pronouncements and the action taken by the Congress party, everybody is very doubtful Why are you protecting that gentleman? are you having a soft corner for him? Is there any specific reason? (Interruptions). Under the Constitution he can be removed. The Speaker has heen removed in West Bengal and Punjab and if he can be removed in tnese places why Mr. Pandian cannot be removed from the Tamil Nadu Assembly? If at all anybody has to be removed, it is only this gentleman.

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I only conclude with one or two recommendations. If there is contempt of the House by the Speaker there is no procedure or rules to take action What I mean by "contempt of the House" is that contempt not only by Members but by the Speaker; if he tries to violate the rules or tries to become the master of the House, there are no rules.

SHRI ALADI ARUNA alias ARUNACHALAM: The remedy is available in the House.

SHRI G. SWAMINATHAN: I am say ing that nobody can take action when the House is not there. It is Assembly or Council which can take action and ultimately Members cannot move any privilege motion against the contempt committed by the Speakker. He cannot go scot-free. Even a Judge cannot commit contempt of the Bar. Similarly the Speaker also cannot commit contempt of the House. If there is a contempt of the House by the Speaker of either Houses, it has to be enquired into by the Presiding Officers of the Legislative Bodies of India and action be taken against him There should be certain procedures evolved by the Constitution

Secondly, evole fool-proof procedures including the rules or amendment of the Constitution to see that the Presiding Officers do not aljourn the House against the will of the House

Thirdly, remove the Tamil Nadu Speaker by suspending article 356(1) (C) as was done in West Bengal and Punjab. - ·-241 · 1 ·

Fourthly, hold the elections early in Tamil Nadu Thank you.

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Vice-Chairman Sir, I am reminded of a familiar which you all know from folklorethe story of seven blindmen describing the elephant. Seven men gave their own versions of the elephant and there were seven versions. Today's deliate brings to my mind that story. Each Member has got his own version of the story and he has got his own angle... (Interruption)

in relation to

Tamil Nada

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): And you are not adding another story.

SHRI M. S. GURUPADASWAMY: And each Member gives his own angle to the story. One basic fact is not missed by anybody who has preceded me, that is there was confusion, disorder and pandemonium in Tamil Nadu Assembly on 28th of January when it met. Sir, I ask my colleagues in the House whether this was the first time that such a situation has arisen in the Assemblies, in the Legislatures. Was there no confusion disorder and pandemonium in many Assemblies of today and in the past? There have been disorders, the Assemblies had to be adjodurned; even Parliament had to be adjourned by " the Presiding Officers because of disorder and confusion. There were ugly scenes created by Members of the various parties. I do not blame any single party here Was there any occasion or was there any single instance so far during the last 40 years that President's Rule was imposed on the ground that the proceedings of the Legislature were disturbed badly? I am not aware of any single instance of this nature. President's Rule has been imposed in Tamil Nadu because there was breakdown of law and order. (Interruptions)

SHRI MUKHTIAR SINGH MALIK: The police has entered the House and. beaten the Members. (Interruptions)

SHRI M. S. GURUPADASWAMY: There is a difference of opinion, I am not getting away from these. There is no time. That is why I want to cut short the debate. I do not want to traverse the same ground of my colleagues who preceded me My basic point is, was at any time during the previous forty years, the pandemonium created in the House provided

reason for the introduction of President's Rule? Tamil Nadu provided the solitary instance of this nature.

My next point is, should the Governor have made the recommendations on this basis for the imposition of President's Rule? I am not apportioning the blame to this party or that party because in my view, all parties have committed some wrong or the other. All parties were equally responsible for creating this confusion in the House. Therefore. my next point is that President's rule was not imposed on important grounds, or serious grounds, like total breakdown of the Constitutional machinery or the law and order machinery in The State, the defeat of Janaki Government, and the like. Here, there is no case of defeat of the Government which was in existence at that time. That had yet to be tested. And other possibilities, avenues and alternatives available for the Governor. Therefore, it pains me when I see that the Governor recommended the imposition of the President's rule on the ground that there was confusion and pandemonium in the House.

SHRI MUKHTIAR SINGH MALIK: It was only a narration of the events.

SHRI M. S. GURUPADASWAMY: Narration of the events which took place in the House. That is all I say. Not outside the House. Are you satisfied? Sir, when Janaki Government assumed power, the Prime Minister sent his greetings to that Govern-Rao sent his ment. Shri Narasimha greetings to that Government. Subsequently, Janaki met the Prime Minister. Later on, Jayalalitha met the Prime Minister.

AN HON. MEMBER: That tilted the balance.

SHRI M. S. GURUPADASWAMY: That is also another basic point. The Government, or call it the Congress President Rajiv Gandhi, was wishing well for AIADMK and wanted the

AIADMK to remain united to carry on the legacy of M. G. Ramachandran. That was his wish. I am not objecting to that. Till 7.30 a.m. morning, the impression was that the Congress party would remain neutral, Sivan Ganesan has gone that he phoned Mr. Buta Singh at 7.30 a.m. and Mr. Buta Singh tolo him on the phone that the stand of the Congress party was to remain neutral between the two factions. But, within two hours, at 9.30 a.m. Sivaji Ganesan came to know of the sudden change in its approach. What happened in those two hours? Should the Congress party, a mature party, an old party, exhibit that infantile immaturity, childishness, in a situation like this? They are at Liberty to take any position. They are a political party. But till the morning of 28th, till 7.30, they took one stand. illusion was created in the minds of both the factions that the Congress party would remain neutral. enough. But why this sudden, áramatic change? Why did Mr. Rajiv Gandhi try to pull the carpet under Janaki Ministry? Why? Why did he do that? My friend, Swaminathan. was saying Mrs. Janaki Government was afraid that they might lose the vote of confidence. That is why there pandemonium, there was sion, there was disorder, in the House. He said that it was created, provoked, by that section. All right; if that is so, as alternative was available. The Congress Party could have been invited to form a Government. I would for that in the have no objection circumstances. It would have been far more decent. Congress Party should have taken up the responsibility of forming a Government its strength in should have proved the House. The Governor could have this aevelopment. waited for alternative could have been explored. There are precedents for that in the country. Why did the Governor make a somersault? Why did he play a reverse role? There was no logic in this. Why did he do that? whose bidding? I want to ask.

#### [Shri M. S. Gurupadaswamy]

Statutory Resolution

charge is the Congress Party has to be blamed. They tried to fish in troubled waters. It is amusing to hear Aladi Aruna. Till the other day he was praising the Congress Today he is going against the Congress Party hammer and tongs. It is amusing for us, for me anyway. He had all praise for Congress Party and its leadership till the other day. Now after hearing his epithets I was really shocked and amused, the way he did it. And the blood-brothers quarrelling on the floor of the House is still more amusing. There was a gemand that action should be taken against the Speaker. Have we bid goodbye our senses? In our anger, fury, should we say anything which to our mind? The Speaker comes commit might have done a wrong, ted a grave wrong. I have no brief for the Speaker. He has committed wrongs in the past too to which Congress Party was a party. And it was quoted by Aladi Aruna. I am not apportioning blame. That is not my intention now. He might have committed grave wrongs. After all, he is also a human being. Have you not seen presiding officers going Here also, in Parliament, we have seen. Please remember, Shri Mavlankar was the best Speaker after independence. I have not seen such a Speaker again in my life far and I may not see also in future. Against him I was responsible for moving no-confidence motion. а against such a Speaker, for a small thing! I feel for it. I really feel it. If the Speaker commits an error, he has got to be brought back to the track. Removal of a Speaker on the ground of certain untenable dents is a very serious matter. I am not defending the Speaker. I am not defending his action. What happened on that day was sordid, shameful. The parliamentary system itself has been flouted to its roots. We should re-establish good standards, conventions, of parliamentary system. Our legislatures should function properly, rmally, with every political

party observing norms and standards and principles. But to say that the Speaker should be removed to my mind, is shocking. We seem to have really bidden goodbye to our common sense. We are here to apply correctives to strengthen and consolidate and improve the institutions we have built up over a perioo of years. The institution of Speaker, Sir, is important; I do not say it is sacred. If you set this bad precedent now by removing the Speaker of the Tamil Nadu Assembly, you can be sure that in future there will be similar demands, more such demands, for the removal of the Speaker. We are destroying the very importance significance of the institution of Speaker. Therefore, Sir, I beg of my colleagues here not to indulge in this kind of a political game.

In relation to Tamil Nadu

Finally, Sir, I am for early election, very early election. The Congress(I) always takes a political view of things, a partisan view of things. Even in the case of Tamil Nadu, it has been taking a very narrow partisan view of things. They would like to win the elections at any cost. At any cost, I said, even by sacrifipolitical ethics. cing the political morality. Tamil Nadu is a classic example, a classic case, where unique trends operate. The cult of personality is there; and here worship is there.

(SHRI VICE-CHAIRMAN THE JAGESH DESAI): Please conclude now.

SHRI M. S. GURUPADASWAMY: I am just finishing, Sir.

So, Sir, personality cult and hero worship are very very dominant in Tamil Nadu politics. After Mr. E. V. Ramasamy Naicker, the streak was there and then the streak became a trend when the DMK emerged under Annadurai. the leadership of Mr. Then there was a split and this trend became a wave in Tamil Nadu. It is

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my wish that this unnatural politics should stop in Tamil Nadu. Tamil Nadu's politics has been very abnormal all these years. I want to see in Tamil Nadu normal politics.

SHRI NIRMAL CHATTERJEE: Rational politics.

SHRI M. S. GURUPADASWAMY: Yes, rational politics, I want to see in Tamil Nadu normal politics, rational politics, and no hero worship or heroine worship! Neither worship nor heronie worship; we do not want that at all. I think friends will pardon me for this. We have had enough of this for a long time. Let us have decent. normal and principled politics in Tamil Nadu.

SHRI V. NARAYANASAMY: National politics.

SHRI M. S. GURUPADASWAMY: Yes, national politics; national, secular politics. I agree with you. I hope and trust that the various regional groups in Tamil Nadu will dovetail themselves into the national stream, national mainstream.

SHRI V. GOPALSAMY: Mr. Gurupadaswamy, by national politics they mean only Congress (I) politics!

SHRI M. S. GURUPADASWAMY: Not Congress(I) politics but National politics. Not Congress(I) politics.

AN. HON. MEMBER: Not Janata politics also.

SHRI M. S. GURUPADASWAMY: Not Janata politics also. Sir, when I speak, I speak for all.

SHRI V. NARAYANASAMY: I agree.

SHRI M. S. GURUPADASWAMY:
With these words, Sir, I wish to say
that I hope and trust that the Treasury Benches will draw the lessons
from what they have done. Thank you.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now. Mr. Kailash Pati Mishra.

भी कैलाश पति मिथ (बिहार) : उप-सभाध्यक्ष महोदय, कभी कभी सिनेमाघर में बैठने के बाद फिल्म तो ऐसी सामने ग्रा जाती है कि शादी भी हो जाती है, बच्चा भी पैदा हो जाता है, फिर वह पहाड पर चढ़ जाता है, फिर जेल में चला जाता है, फिर हवाई जहाज पर चढ जाता है, अनेक प्रकार की भावनाएं उसमें उभारी जाती हैं, लेकिन वह एक ऐसी फिल्म है जो कई प्रकार के दर्द से भरी हुई दिखाई दे रही है। फिल्म मैं इसलिए कह रहा हूं कि 24 दिसम्बर को श्री एम० जी० रानचन्द्रन इस् दुनिया से चल बसते हैं । प्रधान मंत्री स्वयं श्रद्धांजलि ग्रर्पित करने के लिए वहा पहुंचते हैं। फिर जो शवयाता दिखाई पडतो है उससे लगता है कि जनता का उभार इतना जबर्दस्त है कि मानो पुरा तमिलनाड़ सब प्रकार से उद्देलित है, दुखित है। महोदय, 28 जनवरी को विधान सभा के श्रधिवेशन की घोषणा होती है। मैं देख रहा था कि एक बार बैठक 10 बजे होती है, फिर 12 बजे होती है, फिर 3 बजे होती है और 12 क्रीर 3 के बीच में कई दलों को मिलाकर भ्रलग एक बैठक होती है। नए स्पीकर का चनाव होता है। स्पीकर महोदय बैठते हैं। मख्य मंत्री के विरोध में प्रविश्वास प्रस्ताः पारित होता है और सवावसान की घोषणा हो जाती है। फिर 3 बजे से जब बैटक शरू होती है उस ममय जो : श्य खडा होता है भा-रत के 40 वर्षों के लोकतंत्र के इतिहास में इसकी कल्पना भी नहीं की जा सकती। सदन के भ्रन्दर पुलिस को आना पड़े ग्रीर विधायकगण मार खायें । ऐसे ग्रसामाजिक तत्व जब विधान सभा में प्रवेश करें तो यह गाड़ी कहां पहुंच रही है समझ में नहीं झाना और कहां जाकर रुकेगी यह भी समझ में नहीं ग्राता ? मान्यवर भंडारे साहब सभी यहां दिखते नहीं हैं, यहां रहते तो शायद और कुछ जानकारी मिल जाती । भ्राक्चर्य लग रहा है यह घटना किस समय घट रही है, भारत के जवान श्रपने देश की सीमा के बाहर भारत-श्रीलंका समझौता फलीभूत करने के लिए, लाग कराने के लिए विदेश में जाकर जमे हुए दिखाई दे रहे हैं। सीमा से लगा हम्रा <mark>श्रगर कोई राज्य है तो तमिलनाड है । श्राश्च</mark>य यह लग रहा है तमिल मूल के निवासी जब वहां पर मारे जाते थे, वैमें मारे तो सभी जाते हैं सेना के जवान भी मारे गए हैं बहत बड़ी मावा में मारे गए हैं लेकिन जब उनके उपर चोट लगती थी तो तामिलनाड के अन्दर

# [थी केलाम् प्रति मश्र]

बौखलाहट, उसके ब्रन्दर एक रोव जगना स्वाभाविक होतः था ग्रीर जब वह उभरता था तो स्वाभाविक है कि वं भारत सरकार के विरोध में जाकर वह रोष जागता है। लेकिन एक एफ भारत सरकार, केन्द्रीय सरकार, दूसरी तरफ तमिलनाडु की जनता का उभरा हुन्ना रोष, उम रोष को ग्रगर बीच भे कोई रोकता था, शाक ग्राब्जर्यर का काम करता था तो वह तीमलनाड के मख्य मंत्री करते थ। समझ में नहीं ग्राता है कि उनके दिवंगत होने के बाद एक लोकप्रिय नेता वा ई चला गया यह बात तो समझ में ग्राती है, लेकिन पार्टी नहीं गई थी विधायकों की संस्था में किसी प्रकार की कनी नहीं हुई थी। स्नाज कभी कभी होता है कि बड़ा नेतरव चला गया कभी-कभी ग्रापस में नेतत्व के अगडे होते हैं, लेकिन मैं सत्ताधारी दल से पुछता है, मान्यवर चिदम्बरम जी यहां बैटे हुए हैं मैं पूछता चाहता है कि क्या केन्द्र की सरकार ने सारी राजनीतिक परिस्थिति विचार करके, अंकट की परिास्थित विचार करके तामिलनाड की जनता नहीं बंटे, तामिल-नाड़ की मरकार पर कोई इस समय संकट न हो ग्रौर वर्जी से तामिलनाड़ के ग्रन्दर जो सरकार कायम रही है वह सरकार ग्रीर केन्द्र की सरकार, वैसे तो यहां सदस्य विरोधी बैंच पर बैठते थ, लेकिन मन दूषा के साथ कहना पडता है कि भ्रब तो परिस्थिति बदली, लेकिन इसके पहले जितने भायण, जितने मतदान के ग्रवसर सब हिज-मान्टर वायस के रूप में प्रकट होता रहा है। क्या श्रावश्यकता श्राकर पड़ी कि राष्ट्रपति शासन की घोषणा हो जाय विद्यानंसभा भंग हो जाय और यह सब कुछ कराने के लिए कदम-कदम पर ऐसी घटनाएं वहां पर घट जायं, जो लोकतद के लिए एक प्रकार का कलंक है, लोकतंत्र का कच्चा धागा, सुत वहीं सब प्रकार से ध्वस्त होता दिखाई दे रहा है, ग्राप मंभाल नहीं सकते थे? बचाने के लिए भ्रापने ल्या किया <sup>?</sup> मैं कहंगा कि ए०भ्राई०ए० डी० एम० के० की पार्टी को बचाने के लिए ग्रापने क्या किया, सरकार को बचाने के लिए ग्रापने तथा किया ? केवल लो ग्राप खेल खेल रहे हैं, वही द्ष्टि संबंध ग्रापनी लंगे रहनी है। देश के भ्रत्दर किनने भिण्डरांवाले पैदा करना चाहते हैं ? 'प्राज् पंजाब जल रहा है, मैं ज्यादा उसके विवरण में नहीं जाना चाहता । पंजाब में ग्रापने भिण्डरावाला पँदा कर

पश्चिम क्याल में श्रापने सुभाष दीस्या का पदा कर दिया, सीमावर्ती राज्यों में जो कुछ ही रहा है, इससे भारत की एकता बढेगी, भारत की शक्ति बढ़ेगी ? श्रीलंका के साथ हमको समझौता करने में श्रीलंका के साथ शांति कायम करने में त्या इससे हमको सफलता मिलेगी, इससे हमको ताकत मिलेगी?

आपको यह नहीं भलना चाहिए या कि भारत के संविधान के निमिताओं ने यह व्यान रखकर के संविधान बनाया है कि केन्द्र में किसी ०क दल की सरकार हो सकती है, राज्यों में अलग-अलग दहों की सरकार हो सकती है। फिर भी सीहाद से, सामजस्य से केन्ड और राज्य दोनों काम कर सकते हैं। आज देश में यह स्थिति बढ़ती चली जा रही है, लेकिन जहा कही यह गैर-काग्रेसी सरकार बन गई तो वह कब रते, कब समाप्त हो, कौन-कौन में वृकर्म उडाकर उसको समान्त करे, केवल इसी षंडयन में आप लए रहते हैं। ग्राप देश के साथ बहुत बड़ा अपराध कर रह हैं, देश के साथ बहुत बड़ा आघात कर रहे हैं, देश की एकता के उपर आप प्रहार कर रहे हैं गौर आप में वह अब यह भी क्षमता दिखाई नहीं दे रही है, श्रापके सामने भारत की एकता को ग्राक्षण रखने के लिए. णक्तिणाली बनाने के लिए, देश को आएं लाने के लिए कोई कार्यशम है, कोई श्रीग्राम है, जिसके ऊपर भारत की जनता का विश्वास भ्रापके ऊपर ही सके ?

तमिलनाड़ में जो कुछ भी हुआ है, यह केवल वहां की सत्ताधारी पार्टी, वहां की सरकार के साथ जुड़ा हुम्रा सवाल नहीं है, ग्राप भुलिए मत कि भारत की एकता, भारत की राष्ट्रीयता भारत की अखण्डता के माथ जड़ा हम्रा यह सवाल है। श्राज मझे कहने में कोई संकोच नहीं है, कि सत्तारूढ दल ने, केन्द्र की सरकार ने एक ऐसा खेल खेलने की वहां पर कोशिश की है कि कल चलकर के वहा भी भिण्डर।वाला पैदा होगा. कल चलकर के जैसे ग्राज पंजाब जल रहा है, उसी प्रकार तमिलनाड भी जलता हुम्रा दिखाई देगा। बहुत वड़ी भूल म्रापने की है ग्रौर ऐसी भूल की है कि इस पर ग्रांखें वन्द नहीं की जा सकती । ग्रव श्रागे ग्राप कैसे क्या करेंगे, यह मैं नही कह सकता, लेकिन इतन। कहना चाहता हूं कि विलम्ब करने की ग्राव-श्यकता नहीं, ग्रब ग्रापने एक बार विधान सभाः

भंग कर दी और राष्ट्रपति शासन लागू कर दिया है तो जितनी जल्दी हो सके स्राप तिमल-नाडु में मतदान की घोषणा कीजिए ताकि वहां मध्यावधि चुनाव हो स्रौर लोकप्रिय सरकार स्राप वहां पर कायम हो।

इन्हीं शब्दों के साथ, उपसभाध्यक्ष महो-दय, ग्रापको धन्यवाद देकर मैं समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. T. R. Balu. Not more than 8 minutes.

SHRI T. R. BALU: Mr. Vice-Chairman, Sir, on behalf of DMK; I rise to oppose the proclamation of President's rule in Tamil Nadu under Article 356 of the Constitution.

First of all I recall the occasion when our leader Mr. Murasoli Maran and stalwarts like Mr. Bhupesh Gupta and Mr. P. Ramamurti moved an amendment to delete Article 356 of the Constitution. At that time, the ADMK did not support that amendment. I am very sorry, the then ADMK simply kept quiet. But now they have paid the price for their act.

Sir, the usage of Article 356 by the Centre to topple the State Governments is not new. Article 356 is al-- most a Sword of Damocles always hanging on the heads of the States, and the Centre plays with the States like a child plays with toys in a kindergarten. Sir, of course, the Nadu Speaker, Mr. P. H. Pandiyan, has acted in a beastly manner-I repeat, beastly manner-giving a go-by to all the civilized thinking and beha-There is one saying in Tamil. That means, the creature started biting the lamp, then the cow. After blood, it started biting the tasting man. The same thing had occurred in the present situation.

[The Deputy Chairman in the Chair]

It was the Speaker, Mr. Pandiyan of Tamil Nadu Assembly who had

gone against the verdict of Madras High Court. Secondly, he has gone to the extent of arresting a leading journalist. Mr. Balasubramanian of 'Ananda Vikatan', and he has ordered bolt him in jail. Madam I also quote one incident. Ten DMK MLAs protested against Hindi as an official language. And to protest and demonstrate and to give vent to our feelings, they have burnt the relevant Articles written on a piece of paper. For that, undemocratically: these ten DMK MLAs have been expelled by the same Speaker, Madam Deputy Chairman, while Mr. Pandivan: the Speaker of the Tamil Nadu Assembly, had all along been resorting to such unlawful activities the Congress Members of the Tamil Nadu Assembly simply encorsed the decision. In fact, the Deputy Leader of the Congress party proposed resolution against the High Court Order and against Tamil of the iournalist and the Members Congress have supported. With the full support of the Congress, these unlawful activities have been carried out by the Speaker. Mr. Pandivan. At that time they were enjoying the honeymoon with ADMK. They did not expect such unhealthy happenings had been carried out on the 28th of January.

Madam, I am also reminded of anincident of the Pondicherry Assembly where the Congress rules. There were 5 DMK MLAs and 4 ADMK MLAs. But the Congress has recognised the ADMK which has got only 4 MLAs as the Opposition. And they were not even ready to varify arithmetic of our membership which is five there. The whole drama prolonged for about one year. Madam, this is the Congress-brand democracy which is prevailing in the States as well as the Centre. This Congressbrand democracy is being administered everywhere and in every State. President Mr. The Congress Gandhi, has never opened his mouth. He has never worried about all the ill-happenings in the States and allow[Shri T. R. Balu]

ed tricky method to capture the States' power. And now they are making a very great hue and cry. Coming to the President's rule in Tamil Nacu, at the outset, I do not agree with the statement of the Home Minister in which he has stated that the Governnor as strictly followed the provisions of the Constitution.

Madam, article 356 (1) of the Indian Constitution clearly lays down that the President may by proclamation assume to himself any powers of the Government State if he is satisfied on receipt of the report from the Governor or otherwise that a situation has arisen in which the Government of the State cannot be carried out in accordance with the provisions of the Constitution. Now, what situation has warranted or necessitated imposition of the President's rule in Tamil Nadu? Of course, there was commotion; there was no peace in the Assembly, but it does not mean that it attracts artide 356 of the Constitution. It was an incident, it was a single incident within the House, within the Assembly. So it is clear that the people at the Centre, the Congress Party at the Centre: they are trying to find out ways and means to head the State by to power tricky means, come false means. They are not worried about democratic means, about democratic ways to come to power. Congres. President, Mr. Rajiv Gandhi has all along kept silent until the morning, until 7.30 a.m. The Tamil Nadu Congress people, Tamil Madu Congress Legislature Member: have not even understood what we is the decision of their leader. They w re simply kept in a hall or a room. They were waiting for the instructions from the Centre up to 9.30 or so. They were not informed whether to support the Janki's Government or not or to be neutral. Mrs. Janaki Ramachandran was kept under false security. Mrs. Janaki Rama-Rajiv chndran thought that Mr. Gandhi may support her or at least

be neutral. But all along the of the Congress Party is only to adopt. betrayal, Mrs. Janaki Ramachandran learnt a lesson. Of course, Mr. Ramachandran was conferred with Bharat' -Ratna only two or three days earlier. But only after three days, Mrs. Janaki Ramachandran who was crowned by having conferred Bharat Ratna on her late husband, her head was cut off by the Congress Party; as stated by our leader, Dr. Karunanidhi. It is the history of the Congress So, at least; after taking into account all these things, the Congress Party at the Centre should realise who they are and what they are, and order for an immediate election so that normalcy and democracy may be rest; tored. Thank you.

SHRI GHULAM RASOOL MATTO
(Jammu and Kashmir): Madam
Deputy Chairman, I recall with nostalgia that in the year 1984 when our
Government headed by Dr. Farooq
Abdullah was dismissed, it was the
AIADMK alone from out of the Opposition parties who supported the dismissal, but I will not repay them in
the same coin, I strongly sup5.00 p.m. port the motion put forth by
the hon, Home Minister...

SHRI ALADI ARUNA alias V. ARUNACHALAM: Most dishonest.

SHRI GHULAM RASOOL MATTO: ....with regard to promulgation of President's Rule. I do so not to repay them in their coin, but simply on the merits of the case...

SHRI N. K. P. SALVE (Maharash-tra): Unlike them.

SHRI GHULAM RASOOL MATTO: I have read in depth the report of the Governor dated January 29, 1988. I do not think, with this report in hand, any Government for that matter—if even the Government of Mr. Aladi Aruna were there—would act in a

manner other than the one done by Mr. P. Chidambaram. At 9.45 hrs. on that day merely on a telephonic message, resignation of five Congress-I MLAs was accepted. The report then says that the Speaker was sending his own security offices, sergeants inside the House to forcibly procure the MLAs. The report then says that six former Ministers, namely...., on the basis of a complaint made by one of the members owing allegiance to the Chief Minister were removed. The report again says that they held a parallel session and elected another Member as the Speaker. The report further says that a number of Congress-I MLAs and AIADMK MLAs as well as ex-Ministers, entered into the House and took their seats at 3 p.m. Out of 222 members only 110 Members attended and out of them, only 99 voted for that Twenty-two Members were out by the Speaker. I am reading all this from the report. Then it says allege that the Speaker allowed goondas in security clothing as well as in civil dress inside the Assembly and that he had unleashed brutal police terror within the As. sembly against the Members. It further says that they tried to drive away all the Members within the Assembly so that they could not only have the Assembly of their own but also the Assembly Members of their own. Lastly, the report says that two persons are claiming themselves as the Speaker and several MLAs assert they have not suffered disqualification. No Assembly function can smoothly with these rival claims. Then it says that pandemonium that prevailed in the House at 12.00 and 15.00 hrs, when chairs wrenched out mikes, paper-weights chappals etc. flew across and members engaged in fisticuffs leading to injuries to some of them and police intervention. been one of the most sordid chapter in the annals of the Assembly. It goes on to say further that there is serious threat of breach of peace resulting in acute law and order problems. Finally it says, it would appear from perly, normally, with every political

deadlock in the State and I am, therefore of the opinion that there is a breakdown of the Constitutional machinery.

in relation to

Tamil Nadu

SHRI V. GOPALSAMY: Similar report was prepared against Dr. Farcoq Abdullah also: it may be repeated.

SHRI GHULAM RASOOL MATTO: One of the most extraordinary things that has come to light from this report is the report of Mr. P. H. Pandyan, directing the Police Commissioner to enter into the Chamber and clear it of all the persons-I do not know how he has used this language in his report—and restore law and order. In the circumstances, it was essential for the Government to do what it did. But now what is to be done about it? As Mr. Gurupadaswamy has very clearly stated all is done that has been done, we should forget about that, we should look ahead and for that purpose I would request that the elections should be held in Tamil Nadu as early as possible. As a man belonging to a regional party I would request different factions, Anna DMK, DMK others, to close their ranks because only when they would close their ranks they would be able to give a stable Government to Tamil Right now we see three equidistant forces coming up in Tamil Nadu.

SHRI V. GOPALSAMY: all you come out of the Congress grip. Sheikh Abdullah will turn in his grave. (Interruptions).

SHRI GHULAM RASOOL MATTO: I would submit to them that they should close their ranks and fight elections. Only then they would be give stable Government, able to stable Ministry to the Tamil Nadu State.

With these words I support the Proclamation.

ALADI ARUNA alias V. SHRI ARUNACHALAM: The hon. Member

in relation to Statutory Resolution Tamil Nadu

[Shri Aladi Aruna alias V. Arunachalain] stated that the Governor has mentioned that the candidates were not allowed. This is not correct. It is the allegation of Nedunchezhian, not an observation of the Governor.

THE DEPUTY CHAIRMAN: Shri Satya Prakash Malaviya Absent Shri Ram Awadhesh Singh.

श्री राम ग्रवधेश सिंह (विहार) : उपसभापति महोदया, ग्रन्ता डी० एम० के० भ्रौर डी० एम० के० के माननीय सदस्यों द्वारा जो बहस की जा रही थी उस **प**र मुफे हंसी आप रही थी। जो मूल सदस्या है उसको पकड कर उसके समाधान की श्रोर उनकी दष्टि ग्रभी तक नहीं बनी। ग्रभी भी यह समझते हैं कि जो पैडेमोनियम स्रसम्बली में, उससे जो वातावरण बना वही इनके दिमाग मैं बना हुआ है (व्यवधान)

**उपसभापति : श्राप** ध्यान से सूनिए बहुत महत्वपूर्ण बात कह रहे हैं (व्यवधान)

श्री राम ग्रवधेश सिंह: ये लोग कुछ सिखाये, पढ़ाये लोग हैं। अगर वह काम नहीं करेंगे तो इनका पत्ना कट जायेगा और इसी के लिये ये यहां स्राये हये है ।

महादया, धारा 356 का इरुपयांग भारत सरकार श्रीर भारत सरकार का [ह मंत्रालय करता रहा है उसका एक नमुना है तमिलनाडु की सरकार ग्रौर उसकी असेम्बली को भंग करना । यह कोई नयी बात नहीं है। यह भारत सरकार ग्रौर नेहरू खानदान वाली सरकार शुरू से करती आयी है। यह सरकार इसी फिराक में रहती है कि कहीं न कहीं ग्रापस में लड़ाई हो । लड़ाई कराक बीच में रास्ता निकाल कर धारा 356 का इस्तेमाल करो।

इस्पात ग्रौर खान मंत्रालय में खान विभाग में राज्य मंत्री (श्री रामानन्द यादव): चौधरी चरण सिंह ने क्या किया जब वह ्होम मिनिस्टर थे ?

श्री राम ग्रवधेश सिंह : चौधरी चरण मिह को आपने हरा-हरा दिखाकर प्राइम-मिनिस्टर बना दिया ग्रीर ग्रंपने कंधे पर ले

लिया । ठीक 8 बजे तक ग्रापका तौर-तरीका वही था जो तिमलनाड में ग्रापने ग्रपनाया । 9 बजे सबेरे तक ग्रापने उनसे यही कहा कि हम स्रापका समर्थन करेंगे पार्लियामेंट में लेकिन दस बजे कह दिया कि हम समर्थन 🐣 नहीं करेंगे। यह कोई भ्रापका नया तरीका नहीं है ।

श्री रामानन्द यादव : What statement did he make when he was the Home Minister?

भी राम ग्रवधेश सिंह: ग्राप हिन्दी में बोलिये ।

श्री रामानन्द यादव : जब चरण सिंह होम मिनिस्टर थे तो 9राज्यो की सरकारो को डिसमिस किया था । यह ग्रापको होगा ।

भी राम ग्रवधेश सिंह : इपलिए 9 राज्यों ने एक भी ग्रापका ग्रादमी दीपक दिखाने वाला नही था । पंजाब से कलकत्ता तक एक दीपक दिखाने वाला भी नहीं था । श्रापका झण्डा सब राजधानियों में गिर था, ग्रापका तिरंगा झण्डा सब राज्यों में गिर चुका था । इसलिये ग्रापको वहां पर रहने का कोई नैतिक हक नही था। वहां **ग्रापका तिरंगा झण्डा नहीं लहरा** था ।

थी ह्यातुल्ला ग्रन्सारी : ग्रापुका मतलब जनसंघ का एक भी श्रादमी नहीं था क्योंकि दीपक तो जनसंघ का (व्यवधान) ।

श्री राम ग्रवधेश सिंहः दीपक दिखाने वाला से मेरा मतलब ग्रापका एक भी एम० पी० पंजाब से कलकता तंक जोत कर नही आया था। इसलिए ग्रापका कोई नैतिक हक नही था उन राज्यों में रहने का... (व्यवधान)।

भी रामानन्द यादव : श्री राम प्रवधेण सिंह जी, नैतिकता की बात आप कीजिये।

श्रीराम ग्रवधेश सिंह: ग्रापको ग्रब कुछ ग्रच्छा विभाग, खाने-पीने लायक गया है । इसीलिए बोल रहे हे... (व्यवधान)

श्री रामानन्द यादव : जो तुम कह रहे हो वही तुम्हारा पेशा है...(व्यवधान)।

श्री राम प्रवधेश सिंह: मैं यह निबेदन - कर रहा था कि... (व्यवधान)।

**उपसभापतिः** श्राप विषय पर बोलिये।

श्री राम प्रवधेश सिंह : महोदया, तमिलनाड़ में जिस ढंग से सरकार खत्म की गई ग्रौर एसेम्बली खत्म की गई उसमे एक महत्व की बात यह निकलती है कि हमारे संविधान में राज्यपाल के इम्पीचेमेन्ट प्रावधान नहीं है। उसका दुरुपयोग दिल्ली की सरकार करती रहती है। अगर इम्पीचमेन्ट का प्रावधान होना तो यह काम नहीं हो सकता था। एक एजेन्ट के रूप में राज्यपाल काम करता है। इस तरह के काम दूसरे राज्यों में भी किये गये हैं। बिहार में सन् में यही किया कांग्रेस की सरकार ने शोषित दल की सरकार बनवाई ग्रौर वह 45 दिन चली । बाद उसको गिरवा दिया । यहां दिल्ली में चौधरी चरण सिंह की सरकार बनवाई ग्रौर फिर धोखा देकर उसको गिरा दिया । यह कोई नई बात है । श्रना डी०एम०के० ग्रौर डी० एम० के० वालों को लेमन लेना चाहिए, सीखना चाहिए । मैं हाथ जोड़ प्रार्थना करना चाहता हं कि ग्रन्ना डी० एम० के० ग्रौर डी० एम० के० वालों को सबक सीखना चाहिए । मैं श्री मट्टो साहब की इस राय से सहमत हं कि सारी चीजों को भुलाकर ग्रन्ना ही एम के और डी एम के के लोग ज्यादा से ज्यादा नजदीक आएं और इनको कांग्रेस वालों को, यह शिक्षा दें कि इनका एक भी श्रादमी तमिलनाड में गध्यावधि चुनावों में जीत कर न म्राए । ग्रगर श्राप ऐसा करेंगे तो इनको शिक्षा मिल जाएगी । ऐसा वातावरण श्राप बनायें । जब ऐसेम्बली के भंग करने की बात हुई तो यहां पर प्रधान मत्री ने 2 तारीख को राष्ट्रपति के ग्रभि-भाषण पर बोलते हुए जबाब में क्या कहा, यह सब रिकार्ड पर है। इतनी

\*\* वात कोई नहों कह सकता है... (व्यवधान)।

in relation to

Tamil Nadu

उपसभापति: श्रनपालियामेंटरी शब्द एक्सपन्ज कर दिया जाय ।

श्री राम श्रवधेश सिंह: महोदया, मैंने कोई श्रनपालियामेंटरी गब्द तो नहीं कहा।

उपसभापति: ग्रापने ग्रभी जिस शब्द का प्रयोग किया है वह ग्रनपार्लियामेंटरी है ।

श्री राम ग्रवधेश सिंह: श्रगर ऐसा है तो मैं कहना चाहंगा कि ऐसा गैर-मंबैधानिक ग्रौर ग्रजननांविक काम किसी भी देश में नहीं हुग्रा है....(व्यवधान)।

उपसभापतिः साढे पांच बजे मिनिस्टर साहब का स्टेंटमेंट होना है । उसके पहले मिनिस्टर को इसका रिप्लाई करना है। ग्रापका वक्त खत्म हो गया है, ग्राप ग्रब जल्दी कीजिए।

श्री राम श्रवधेश सिंह : प्रधान मंत्री जी ने क्या कहा ? उन्होंने कहा कि जिस सुबे में ला एण्ड ग्रार्डर खराव हो जाएगा, मैं चाहंगा कि सदन मझे अनमति दे कि उसको भंग कर दिया जाय । क्या ऐसी बात कोई प्रधान मंत्री कहेगा <sup>?</sup> उन्होंने कहा कि मैं होम मिनिस्टर को डायरेक्ट कर सक् कि वे एक्शन लें। तो मैं कहना चाहता हं कि श्राप विहार में एक्शन लीजिए जहां पर कांग्रेस का रूल है, वहां पर ला एण्ड ग्रार्डर खराव हो गया है। ग्राप जानते हैं कि 18 तारीख को बिहार में रेप हम्रा भौर 3 तारीख, होली के दिन चार आदिमियों को हमारे क्षेत्र में पुलिस ने नकली मठभेड दिखाकर मार दिया । ला एण्ड म्रार्डर, पटना जो बिहार की राजधानी है, उसका हालत यह है कि चार ब्रादमी नकली मुठभेड़ में मारे गये . . . .

उपसभापितः प्रोक्लेमेशन पर बोलिये, विहार पर मत बोलिये ।

श्री राम शबधेश सिंह : मैं यह कहना चाहता हूं कि जब प्रधान मंत्री जी सदन में यह बोल सकते हैं कि मैं ला एंड ग्रार्डर के बहाने से किसी भी राज्य की सरकार को

<sup>\*\*</sup>Expunged as ordered by the Chair.

[श्री ाम अवधेण सिंह]

Statutory Resolution

खत्म करने का हक रखता ह तो उसके पीछे यही भावना थी । वडां, तमलनाड् में ऐसी स्थिति पैदा कराई गई ग्रौर जान-व्झकर कराई गई : यदि जानकी राम-न्चद्रन की समझ में यह बात ग्राई थी कि वे हमारी सरकार को चलने देगे तो यह उनका दिवा स्वप्न था ग्रीर वह दिवा स्वप्न खत्म हो गया । इमलिये महोदया मैं इस भोगन की खिलाफत करता हंग्रीर मै स्रापने डी० एम० के० ग्रौर ए० डी० एम० के० के दोनों वेपक्षों से प्रार्थना करूंगा कि जे एक जट होकर तिमलनाडु से कांग्रेस का सफाया कर देताकि ग्रागेके लिये उनको एक लैसन मिल सके कि एसा करना, जनतंत्र के माथ खिलवाड करना उचित नहीं है । धन्यवाद ।

SHRI THANGABAALU: Deputy Chairman, I rise to support the proclamation made by the Central Government and the action taken by the Government of India in regard state of affairs which occurred in Tamil Nadu on the 28th of January.

Madam with all nain and humility, being a Tamil and also as I was one of the eye-witnesses to that day's incident which took place in the State Assembly of Tamil Nadu . . (Interruptions)

After the demise of Shri M. the Ramachandran former Chief Minister of Tamil Nadu, there was a peculiar situation in the State. people in the AIADMK were divided. One faction is led by Mrs. Janaki and other faction is led by Miss Jayalalitha. In a confused state of affairs both the factions were claiming leadership of the Government

At that point of time, as per Constitution, the Governor of Tamil Nadu asked the majority group by Mrs Janaki Ramachandran form a Government, and she was given an opportunity to prove the majority on the floor of the Assembly. On the 11th she took oath, and she was given three weeks' time to prove the majority.

in relation to Tamil Nadu

Our leader Shri Rajiy Candhi has been very clear, and he advised the-Congressmen in the State also very categorically that Congressmen should not interfere in the internal of the AIDMK politics. We were completely off from the scene of happenings in the AIADMK wnether it was the Jayalalitha faction or the Janaki faction. If the Congress had thought otherwise, the Central Government would not have allowed Mrs. Janaki Ramachandran to form the Government at that time

SHRI M. VINCENT: That is the problem.

SHRI THANGABAALU-15 your problem.

SHRI M. VINCENT: You will not win even ten seats in Tamil Nadu. I am quite sure of that, (Interruptions)

AN HON. MEMBER: Are you astrologer?

SHRI THANGABAALU: The Congress Party at no point of time indulged in the inner-party affairs of AIADMK. That was proved all along. Three weeks' time we gave to them Government under to form a Constitution.

SHRI ALADI ARUNA anas V. ARUNACHALAM: You gave?

SHRI THANGABAALU: Yes, gave. We are proud, we gave. We are the ruling party at the Centre have the authority to give. We gave,

SHRI ALADI ARUNA alias ARUNACHALAM: Now we understand how the Centre is using the Governor as tool. (Interruptions) \*\*

THE DEPUTY CHAIRMAN - It will not go on record.

Mr. Thangabaalu if you can finish within five minutes the Minister can reply and the matter would be over

<sup>\*\*</sup>Not recorded.

SHRI THANGABAALU: You have given so much time to others.

- THE DEPUTY CHAIRMAN: Time is very short now. The Minister has / to reply So, p'ease be brief.

SHRI THANGABAALU: On that day it was due to the conduct of the Speaker, Shri Pandiyan. First at 10 O'Clock he adjourned the House without any concrete proof with him, just by coming to the House and announcing that five Members of the Congress Party resigned without any report. I would like to say the letters attached here is very clear. Five Members jointly gave a letter and in that letter they say that they resigned from the Congress. It is afterwards. It is not previously. It was te'ephonic talk. Only to gain time, to muster strength for them he did so. It is well proved. Again he adjourned the House at 12 O'Clock just after coming to the House and declaring seven Members of Miss Javalalitha group disqualified. We are all well aware of the provisions of the Disqualification Act. The Speaker did not have anything in his mind to see that the Constitution provisions were observed properly.

Again the majority in the House relected a Speaker. They say it is Constitut onally wrong. Our Mr. Gopalsamy was also telling that they were not there at the time of the election of the new Speaker. I was a witness at that time, (Interruptions)

SHRI V. GOPALSAMY: We did not support that move. You don't understand what I said

THANGAB \ALU: I under-SHRI stand you correctly. Not only Congress, but also the faction led Ly "Miss Jayalalitha, CPI, CPM, DMK party all were there at that time,

SHRI ALADI ARUNA ahas V. ARUNACHALÁM: No party has a right to elect a Speaker. This is provision.

SHRI THANGABAALU: I am telling you about...

ALADI AR'NA ahas V. SHRI ARUNACHALAM: You sneak about the defection law and other formalities where three days clear notice is necessary to remove the Speaker. Then how can he elect a Speaker?

SHRI V. GOPALSAMY: It is the Congress (1) and Jayalalitha taction who conducted a parallel session. It is in the report. Bead the report.

SHRI V. NARAYANASAMY: CPI, CPM allies were also there.

SHRI THANGABAALU, My friends from the other side spoke about the Congress party betraying the Janaki The Congress party never faction. to'd them or never blessed them that we will support at any point of time because the Congress party has got its own ideology and its own stand. We will take necessary steps in the interest of our party but not in the interest of any other political party. They should not think that the Congress party gave them assurance. We never gave them our assurance

Our hon, friend, Mr. Aladi Aruna has said that one of our Congress Members had threatened the Secretary in his Chamber in the Assembly My humble submission is that we were also there at that time. Our elected representatives were protected and there was law order problem. Our Members beaten by the rowdies of the AIADMK faction led by Janaki. Our elected representatives were inside the sembly and police went and assaulted them and beaten them.

SHRI M. VINCENT: Madam, I am unable to follow what Mr. baalu is speaking.

THE DEPUTY CHAIRMAN: You better keep quiet then, you will follow.

SHRI THANGABAALU: It was alleged that because the Chief Secretary was a Harijan that is why

[Shri Thangabaalu]

have threatened nim. This is not correct. The Congress Government gave the Chief Secretary's post to a person belonging to the Harijan community. Now, he is adviser to the Governor. This shows our sympathy towards the Harijan community in the country and we the Congress party are helping the Harijan community and we are uplifting this community.

SHRI ALAD I ARUNA alias V. ARUNACHALAM: I know why you are elevating him.

SHRI THANGABAALU: They talked about the Congress legacy. Congress leadership has said on the 27th evening in very categorical terms that we will support only the undivided legacy of M.G.R. We gave great honour and respect for the departed leader Shri M G. R.

SHRI DIPEN GHOSH: How can you say undivided legacy?

SHRI THANGABAALU: You them. If anybody knows correct English they can know the meaning "undivided legacy". (Interruptions)

THE DEPUTY CHAIRMAN: Please keep quiet for some time. He is concluding

SHRI NIRMAL CHATTERJEE: In Meghalaya it was the divided legacy.

SHRI THANGABAALU, They also talked about majority and minority. They also said that the Congress wanted to form the Government I would assert that my leader and my party never wanted to form the Government at any stage ... . (Interruptions)

SHRI V. GOPALSAMY: You never form the Government.

SHRI THANGABAALU: We will form the Government. Even if DMK and AIADMK Janaki faction unite together they cannot defeat

gress. I know your sinister move. The Congress will never be defeated in the country and in Tamil Nadu also, without Congress no DMK or AIADMK can form the Government,

SHRI V GOPALSAMY Your Congress party is already buried thousand feet deep.

SHRI THANGABAALU: We will form the Government there.

SHRI T R. BALU: Are you ready to hold the elections in Tamil Nadu?

SHRI ALADI ARUNA clias V. ARUNACHALAM: Are you prepared to have the elections? You will be crushed

THE DEPUTY CHAIRMAN: Please remember that you are sitting in Rajya Sabha, (Interruptions)

SHRI V. GOPALSAMY: If you contest elections, you will lose the deposit money in all the constituencies. (Interruptions)

THE DEPUTY CHAIRMAN: Please sit down No comments. Mr. Thangabaalu, please conclude now.

SHRI THANGABAALU: Madam, Deputy Chairman I would also remind and reiterate in this House, as our friends threw the challenge, I am . challenging them that without Congress, no party in the State will come into power in future. (Interruptions)

SHRI ALADI ARUNA alias V. ARUNACHALAM: Let the Congress contest alone. We will accept challenge.

SHRI THANGABAALU, Shri M. S. Gurupadaswamy was telling that there should be a national politics, and Tamil Nadu should come to the national mainstream. I certainly welcome his move and also at the instigation from our beloved friend Shri V. Gopalsamy he said that Congress should not come to power I can tell you Mr. Gurupadaswamy and Gopalsamy, both Swamys cannot play any role in Tamil Nadu hereafter,

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(Interruptions) It is only the Congress (1) which will bring Tamil Nadu to the national mainstream of politics under the dynamic leadership of Shri .×Rajiv Gandhi. President's Rule welcomed by one and all and people of Tamil Nadu are relieved from the disastrous sinister rule and we are the only party which wanted quick elections. (Interruptions) We never said anything against late Shri M. G. Ramachandran. I can stand by it. (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN: We will give the Speaker Vishwa Ratna.

THE DEPUTY CHAIRMAN: Please this now. I will call the Minister now. I am calling the Minister now.

SHRI THANGABAALU: Madam, Deputy Chairman, I will take a minute to finish my speech. The Prime Minister and the Congress (I) party categorically assured the people of Tamil Nadu that we will conduct elections quickly and on behalf of the Congress party, I also appeal to the hon. Minister and the Central Government to conduct elections quickly through which the people of Tamil Nadu must get the popular rule.

# THE DEPUTY CHAIRMAN: Thank

SHRI THANGABAALU: Madam, conclude by saying that the undemocratic speaker, Mr. P.H. Pandiyan must removed immediately and our friends from opposition benches said that we are creating precedents. We are creating precedents. Precedents are already there in Punjab and West Bengal. I am telling you one more thing. Such cases cannot be compared with Mr. Pandiyan and that kind of Speaker we have. We proud that our friends are having  $ar_0$ that kind of a Speaker and they said, we are supporting the action of Mr. Pandiyan. We never supported Mr. Pandiyan's actions in the Assemby or outside even when DMK MLAs were suspended by Mr. Pandiyan and the AIADMK Government, we oppose it.

SHRI T. R. BALU: No, you supported.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Can I read the proceedings? They are here.

SHRI THANGABAALU: I request the hon. Minister, through you, Madam, that an enquiry must be conducted into the commission and commissions of the 23-day Janaki Government.

With these words, I conclude my spech, Madam. Thank you,

SHRI P. CHIDAMBARAM:
Madam Deputy Chairman, one of the
hon. Members recalled the tradition of the
Tamil Nadu Assembly that before the
business for the day commenced, the
Speaker would read a couplet from Thirukkural. I thought I might follow that tradition at least for this occasion. One couplet goes thus:

Arivudayaar aavadharivaar arivilaar Aghdhari Kallaadhavar

I transfers thus: The wise foresee what is to come; the unwise lack in that wis-The wisest among all, I believe was the late Shri M. G. Ramachandran who, in his last will and testament, had a premonition that his party would split after his passing away. The Congress since the 24th of December, 1987 and until the 28th of January, 1988, did everything possible to bring the two factions of AIADMK together so that they might continue the Government which was formed by Shri M. G. Ramachandran for remainder of its term. In fact, I surprised by one thing. I can understand the passion of the Members belonging to the AIADMK. But I cannot understand the anquestioning faith and belief which certain other Members belonging to certain other political parties and hailing from other States have in what appears in newspapers. But even going by what appears is newspapers what did the Congress party do, what did the Congress leadership do and say in the period of 34 days between Shri M. G. Ramachandran's death and the sordid events in the Tamil Nadu Legislative Assembly? When Smt Janaki Ramachandran met the Prime Minister, she was clearly told that her first duty was unite the two factions of the AIADMK party. When Miss Jayalalitha met Prime Minister she was told that she must

### [Shri P. Chidambaram]

also cooperate so that the two factions could come together. Even earlier, even while the body of Shri M. G. Ramachandran was lying in State and Shri Nedunchezhian had assumed office as Chief Minister, I know, the Prime Minister called him and his Cabinet colleagues and assured them that the Central Government would continue to extend support to the State Government, that the Congress pary would continue its friendship with the AIADMK party, but a heavy responsibility had descended upon them maintain unity maintain law and order and maintain peace and work for the progress and development of the people of Tamil Nadu. Unfortunately, Madam, the party We have no sense of satisfaction or pleasure in that AIADMK is split. In fact, we anticipated, and we said so, that a divided AIADMK would only political instability patch-work compromises, opportunist alliances and mockery of democracy. The first political party in the whole country which demanded elections was the Congress-I Party speaking through General Secretary shortly after Noon on 28-1-88. No other party demanded elections at that moment. I read a portion of the statement issued on that day? After referring to the efforts to maintain unity we said,-

"The efforts of the Congress-I have been in vain. In the circumstances the choice before the Congress-I was clear: Either political continuity through united AIADMK or fresh elections, Any other option seemingly possible would have only meant instability, patch work compromises, opportunist alliances and mockery of the democratic Congress-I has, therefore, taken only other course which is available to it. Congress-I has decided to use legislative strength to vote against continuance of Shrimati Janaki Government. The vote will make it clear that Congress-I demands fresh elections Tamil Nadu so that the people would have an opportunity to elect a Government of their choice which will assure them stability and progress and which will up told the unity and integrity of India. Congress-I will continue to press

for this demand both inside and outside of the Legislature."

Every other party followed suit. But I was surprised to hear an hon. Member begginging to the CPI(M) and an hon. Member belonging to the Janata Party. And as a matter of pure coincidence, even while Mr. Gurupadaswamy was speaking, I received a letter written by the Vice-President of the Janata Party in Tamil Nadu, Shrimati Lakshmi Krishnamurthy. The letter refers to some other matters, and then it says,—

"It is with a sigh of relief that we received the welcome change in the Tamil Nadu political climate. Without being swept off our feet, let us hope that this will be the beginning of our State's return to sanity."

How many voices is the Janata Party speaking in? I have no doubt that if Mr. Gurupadaswamy's position is the official position, it will reverberate throughout Tamil Nadu and that will be the last nail in the Janata Party's coffin in Tamil Nadu.

The CPI(M) criticised us and I fail to see why. Read the Governor's What does the Governor's report say? "At 12 Noon after the Speaker adjourned the House for the second time, after disqualifying six members belonging to AIADMK (Jayalalitha Group)...."—the Governor's report says—"....the Congress-I AIADMK" (Jayalalitha Group), CPI CPI(M), etc. held a parallel session, elected a Speaker and passed two resolutions," Sitting here in Delhi in the Rajya Sabha it is possible to have selective amnesia. But the people of Tamil Nadu know what political positions the parties took on that day political positions taken by them the next day, what the State level leaders issued by way of statements. Therefore, while it may be convenient to stand up here and oppose his motion...

SHR1 DIPEN GHOSH: CPI(M) did not oppose the motion.

SHRI P. CHIDAMBARAM: But he criticised us for what happened at 12 Noon. Your party was as much a party to what happened at 12 Noon ...

SHRI DIPEN GHOSH: Here also we are not opposing your motion.

Statutory Resolution

SHRI P. CHIDAMBARAM: I am not saying that you are opposing the motion. I said some Members are opposing and I said, with selective amnesia. Your party was as much a party to what happened at 12 Noon on that day. That is all that I am trying to say ...

SHRI NIRMAL CHATTERJEE: You were present there.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: You were all mostly responsible for the violence, the Congress also—that is the allegation. In some areas there is agreement and in some there is no agreement ...

SHRI P. CHIDAMBARAM; We will talk about violence a little later. Mr. Aruna; I did not interrupt you. What happened on that day.

SHRI NIRMAL CHATTERJEE: Press reports said that you were present there.

SHRI P. CHIDAMBARAM: You are not reading the report correctly. In para 4 of the report it is said—

"A little later the Opposition members belonging to Congress-I, AIADMK (Jayalalitha Faction), CPI and CPI(M) etc. are reported to have held a parallel session and elected a Congress (I) Member, Mr. Sivaraman, as Speaker after dismissing the present Speaker. Mr. Pandiyan, from his post. They also passed the following two resolutions:

- (a) Expression of no confidence in Mrs. Janaki Ramachandran's Government; and
- (b) Adjournment of the House sine die."

We were together on the 28th. It may suit your convenience not to be together to-day. But the people of Tamii Nadu know what happened in the Assembly on the 28th January.

Madam, the genesis of the crisis was that a minority Government was inducted

into office in the first week of January. I do not wish to take this opportunity to comment upon what the Governor did. by his own statement, The Governor, said that he acted according to his best judgment, that he acted independently and that he did not seek the advice of the Central Government. I accept the Governor's position. But the Governor relied upon article 189(1) of the Constitution. It is my personal view that the relevant article is 164(2) of the Constitution. But since that chapter came mercifully to an end on the 28th January, 1988, it is not necessary to comment upon what happened at that time. But the problem arose because an avowedly minority Government was inducted into office without ascertaining whether they had even a fair chance of securing a majority of the Members of the State Legislature. What happened in the 23 days during which Shrimati Januki Ramachandran was in the office of Chief Minister is perhaps the blackest chapter in Tamil Nadu's political history

in relation to

Tamil Nadu

SHRI ALADI ARUNA alias V. ARUNACHALAM; You are wrong. It is not a black chapter. What are you doing in Meghalava? What happened in Meghalaya has not happened in Tamil Nadu... (Interruptions) ...

THE DEPUTY CHAIRMAN: No interruptions, please, Please sit down.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: What are you doing in Meghalaya? You are buying the MLAs there by offering posts of chairmanship and other things. We know what moral right you have to criticise it as a black chapter ... (Interruptions) ... What are you creating? You are creating a red chapter here? ... (Interruptions) ...

SHRI P. CHIDAMBARAM: Madam, after the honourable Member has completed his interruptions, I will continue.

THE DEPUTY CHAIRMAN: No interruptions, please.

SHRI P. CHIDAMBARAM: Madam, during the 23 days in which they were in power, they were supported by vested interests and powerful lobbies and it was ?

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period in which they cynically manipulated office and authority and did grave damage to the administration and to many programmes in Tamil Nadu. The Governor of Tamil Nadu and his Advisers are undoing the damage done during those 23 days and many decisions are being reversed and will be reversed.

Statutory Resolution

SHRI ALADI ARUNA alias V. ARU-NACHALAM: He has not stated like that. The Governor has not stated like that. It is totally wrong. I strongly refute it. The Minister is deliberately misleading the House. The Governor has not stated anything like that.

SHRI P. CHIDAMBARAM: I am talking about the present Governor. Madam, the honourable Member is not listening to me properly. I said, Madam, "the Governor and his Advisers...", which means the present Governor. I said that the Governor and his Advisers....

SHRI ALADI ARUNA alias V. ARU-NACHALAM: They are all your charges.

SHRI P. CHIDAMBARAM:... are undoing the damage which was done during those 23 days'... (Interruptions)

THE DEPUTY CHAIRMAN: Whatever is being said without my permission will not go on record.

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Including the Minister reply?

THE DEPUTY CHAIRMAN: I said that whatever is being said without my permission will not go on record.

SHRI V. GOPALSAMY: Madam ...

THE DEPUTY CHAIRMAN: Nothing will go on record. How many times will you interrupt?

SHRI P. CHIDAMBARAM: Madam, the Congress(I) Party is a political party and is entitled to take a political decision for what it sees as being in the best interests of the people of Tamil Nadu. Other political parties can take a different view. I am certainly not quarrelling with the right of another political party to act

according to its own best judgment, Alliances are made and friends are made. Alliances are broken and friends part. As some one said, even blood-brothers part. These are the ways in which politics unfolds depending on events, depending on how people see the events. How did we see the events? We saw the events as they unfolded in the following manner:

We tried our best to preserve unity in the AIADMK. But we found that a rump had more or less usurped all authority and was cynically manipulating office and authority to protect itself and to sustain a minority Government. We found money flowed freely. We found that they were using every trick in their bag to lure and attempt to win members belonging to other political parties. We found there was not popular support for that Government. On the contrary, there was popular revulsion that that Government had been inducted into office. We found that there was no chance for that Government to ever secure the support of the majority of the Members of the Legislature. And once you come to that conclusion, it is the duty and the right of the Congress party to use its legislative strength to vote against the party power. The CPI voted against the Janaki Ramachandran Government The CPM voted against the Janaki Ramachandran Government The DMK, or at least 8 of its Members who were allowed inside the Chamber at 3 P.M., 4 who were shut out-although Mr. Gopalsamy and T.R. Balu in a very passionate manner, today defend the Speaker's action; 8 of the Members were allowed to come in and...

SHRI V. GOPALSAMY: Mr. Chidambaram, we never defended him. I will be the last person to defend the Speaker's action. I condemn his action. Even to-day I condemn his action.

SHRI P. CHIDAMBARAM: Thank you. They voted against the Janaki Ramachandran Government. If the CPI vote is a vote on principle, if the CPM vote is a vote on principle, the Congress Party's vote is no less a vote on principle. The Congress Party used its legislative power to vote out the Government. I put this

squarely to them, that the Congress Pary was duty bound to use its legislative strength to vote out a minority Government. And we did just that.

Madam, today, the AIADMK Janaki fuction has won some new friends. This is what we anticipated when we spoke about opportunist alliances. I find the love growing between the DMK and AIADMK faction. (Interruptions)

SHRI ALADI ARUNA alias V. ARU-NACHALAM Tamil Nadu):.\*

SHRI P. CHIDAMBARAM: I find Mr. Ram Awadhesh Singh rushing to your support today. (Interruptions) All I can say is that with friends like Mr. Ram Awadhesh Singh and the DMK you do not need any enemies. (Interruptions)

SHRI RAM AWADHESH SINGH (Bihar);\*

SHRI P. CHIDAMBARAM: Madam, since I was present when the conversation took place, I can assure you, Madam, that the Home Minister did not at any time assure Shrimati Janaki Ramachandran of the Congress Party's support. In fact, the Home Minister made a statement to this effect, both in public...

SHRI ALADI ARUNA alias V. ARUNACHALAM:\*

SHRI P. CHIDAMBARAM: I am not here to oblige Mr. Aladi Aruna, He is resourceful enough to produce whatever evidence in his support. I am speaking about the facts which are within knowledge, and I am obliged and entitled to state facts which are within my know-The Home Minister did not assure support of the Congress Party to Shrimati Janaki Ramachandran. On the contrary when the Home Minister and Shrimati Janaki Ramachandran spoke on the telephone—this is a matter of public knowledge, because the Home Minister made a statement to that effect; he also referred to it in the other House, although I have not seen the record but I have seen the stateissued in the which was ment

Press—the Home Minister pointed out to Shrimati Janaki Ramachandran that the Congress (I) was extremely unhappy and distressed about reports that her faction was trying to win the support of a few members of the Congress Party. After that, things took a dramatic turn and we decided to vote against the Government. We are proud of it and we stand firm by this decision and we are sure the people of Tamil Nadu will support that decision.

Madam, I do not wish to comment on the Speaker. He is still the Speaker in office. He is a constitutional authority. I have heard the views of the hon. Members. One can have two views on the constitutional position. There are precedents where, while imposing President's rule, the Government had resorted to Article 356(i) (c) and had suspended the second proviso to Article 179. All that I can say at present is that the Government has taken note of the various views expressed in this House. I cannot say anything more at this stage.

Madam, I wish to say one thing. Mr. Baby critcised me for making a statement that more rice is likely to be allotted to Tamil Nadu. I wish to draw his attention to the fact that I happen to be one of the Members of Parliament elected from Tamil Nadu. The Members of Parliament elected from Tamil Nadu have a duty to the people of Tamil Nadu. So long as there was a popular Government headed by Shri M. G. Ramachandran, these matter9 fell within the purview of the State Government, the Chief Minister and the Minister-in-charge and they were the people to take up these matters. Once the President's rule is imposed, the Council of Ministers has the direct responsibility to advise the President. I along with other Congress (I) Members had appealed to the Minister of State for Civil Supplies ...

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Already there was a request from the Janaki Ramachandaran Government to increase the quota to 80,000 tonnes. She met the Prime Minister and requested him. You have not made any new representation. Why do you mislead by

<sup>\*</sup>Not recorded.

[Shri P. Chidambaram]

saying that you have done that? (Interruptions)

SHRI P. CHIDAMBARAM: Sir, you gave him something like 40 minutes. he could not say what he wanted to say in 40 minutes, I am not responsible. I am trying to compress my reply in 20 minu'es. Lam replying to Mr. Baby's specific criticism. The Congress Members from Tamil Nadu had met the Minister of State for Civil Supplies Mr. Aladi Aruna is welcome to join us. The Public Distribution System in Tamil Nadu is under severe strain because of three years of drought. We anticipate the problem-in-the summer months and we do not want the price of rice to rise in the open market. Therefore, we have requested the Minister of State for Civil Supplies to increase the quota of rice. The Minister has expressed his sympathy for the cause. He has said 'hat. This is something which I will do again and again and again and I will raise my voice in support of every demand of the people of Tamil Nadu along with my colleagues of the Congress (I) Party, I am duty-bound to do that. If other Members from Tamil Nadu want to join us, I will welcome them to join us in defending the rights of the people of Tamil Nadu. What is wrong about it?

I will conclude by referring to one thing. A lot of criticism has been made about who is loyal and who is not loyal to Mr. M. G. Ramachandran and who what in the Assembly. etc. can only what comment on Mr. Aladi Aruna said. think he has disowned his leader, Mr. M. G. Ramachandran posthumously like his leader disowned one of the statements made by Shri Aruna when he was alive. Let us be clear on these things. (Interruptions) If he wishes to disown his leader posthumously, that is his privilege. So far as we are concerned we consider Mr M. G. Ramachandran a patriot a nationalist and one of the most secular leaders thrown up by this country and by Tamil Nadu. In fact the Prime Minister, when he paid a tribute to Mr. Ramachandran; said that Mr. M. G. Ramachandran is a nationalist and a great Tamilian He fought against petty parochialism. He was deeply committed to the unity and integrity

of India. He had a profound compassion for all the disadvantaged sections of our society for the poor, for the depressed and for the women. We value our friendship with late Shri M. G. Ramachandran, The nation has paid its homage and paid tribute to his secularism and nationalism by conferring the highest title of Bharat Ratna upon him. We believe that today 6.00 P.M. in Tamil Nadu, through fresh elections the people of Tamil stable Nadu will vote into office a which can work for Government progress and development. The Congress Party like any other pary will enter the arena with a promise that they can provide such a Government, I am sure, Mr. Aruna believes the same thing Aladi Swaminathan Mr. and am sure believes the same thing. The point have great faith in the is that I wisdom of the people of Tamil Nadu, I have faith in their commonsense, I' have faith in their judgment. Whatever opportunistic alliances are created, whatever cynical manipulations are done, the people of Tamil Nadu know what is best for them. and they will not only support the decision of the Central Government to dissolve the Assembly, to dismiss the Janaki Ramachandran Government and to call for elections, but when they go to the polls, when they vite the nation will know that the people of Tamil Nadu have supported the decision of the Central Government.

I ask now, Madam, for the support orthis He ise for this Motion.

THE DEPUTY CHAIRMAN: I shall now put the Statutory Resolution to vote. The question is:

"That his House approves the Proclamation issued by the President on the 30th January, 1988, under article 356 of the Constitution, in relation to the Statk of Tamil Nadu."

The motion was adopted,

SHRI ALADI ARUNA alias V. ARU-NACHALAM: Madam, the hon Minister has totally misled the House by hiding the Congress withdrawal. That is why we walk out in protest

SHRI M. VINCENT: The hon. Minister...(Interruptions)... I walk out. You know why? To wash you out from Tamil Nadu politics.

(At this stage some hon. Members left the Chamber)

THE DEPUTY CHAIRMAN: Now, Mr. Na'war Singh to make a statement,

#### STATEMENT BY MINISTER

## (II), Iran-Iraq was—safety of India Nationals in Tehran

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): Madam, Deputy Chairman Members are no doubt aware of reports regarding recent escalation of the tragic war between Iran and Iraq through missile attacks on each other's cities. These have resulted in civilian casualties on both sides.

Fortunately, Indian nationals in both countries have escaped the ferocity of these attacks. As the House  $i_S$  well aware, Government have persistantly called for an end to this tragic conflict and urged, restraint  $o_n$  both sides.

We have welcomed the Security Council Resolution, 598 to bring about a peaceful settlement of the conflict and the efforts of the UN Secretary General to bring about its early implementation. Meanwhile, in view of the danger to the families of India based staff of our Embassy in Teheran, arrangements are in hand for their evacuation by a special flight. This facility can also be availed of by some families of the Indian community in Teheran

It is proposed to arrange the evacuation on 10th March, 1988. The security and welfare of the families of the India based Embassy staff in Baghdad is constantly under review.

SHRI V. NARAYANASAMY (Pondicherry): Madam, Deputy Chairman, the Iran-Iraq war is continuing for more than

seven years only because of the sentiments of the people of both the countries just to show as to who is supreme. Madam, actually both the countries are fighting a futile war. There is no purpose behind it. The development in both the countries has been stalled because of this war. I know because I visited Iraq. this personally People are living in that country under tension and fear of attack at any time. Even our Indian Embassy people who are living in the remote corner of Baghdad had to escape the missiles which have been sent by Iran against the city of Baghdad, Madam, though both these countries were having steady development earlier they had to stop all the developmental activity since they were concentrating on war. The Hon, Minister has statement that fortunately, Indian nationals in both the countries have escaped the ferocity of these attacks. So far the Government of India through our embassies has made arrangements for the welfare of our people who are living there in both the countries.

[The V.ce-Chairman (Shri Jagesh Desai) in the Chair].

Sir, we know that the people from this country have gone to both these countries in connection with executing the contracts and works which were undertaken through the schemes of the Government of India and these people apprehend that their lives will be in danger. For some time there was no attack by these countries on each other. But now both the countries are attacking each other and big and important buildings are being damaged. People have lost their lives. Even in the ocean our Indian ships have been completely damaged. Therefore, I would like to know from the hon. Minister whether there was any representation from the Indian citizens who wanted to vacate Iran and Iraq because of the tension mounting in those countries.

Mr. Vice-Chairman, Sir, in Iraq I had the opportunity to meet President Saddam Hussain. I found from my talks with htm that Iraq is for settlement. They are even fully respecting the Security Council Resolution No. 598, and the small difference which is there between the two countries can be set led by negotiations. They are very much dependent upon our country,